

[Shri B. R. Bhagat]

Where any article is free of duty under the Customs or Central Excise tariff, or enjoys a general exemption from duty, the State Governments will also naturally get the benefit of such exemptions. For example, under the existing general exemptions under the Tariff or other relevant notification, arms, ammunition and military stores imported by State Governments scientific equipment and apparatus imported by approved educational and research institutions, dried skim milk, anti-plague serum, manures and fertilisers, agricultural implements, works of art such as statues and pictures intended to be placed in public museums, and many other articles, if imported by State Governments, will not become chargeable to duty as a result of this Bill. Similarly, where there is any exemption, full or partial, from excisable duty in respect of any class of excisable goods, the goods produced by a State Government shall also be equally eligible for the exemption, if the conditions if any, regulating the exemptions are satisfied.

I do not think, Sir, that there is much more for me to add. I have already explained that the Bill is necessary for removing a number of anomalies, that it is in keeping with the Constitution, and that it will have hardly any effect on the finances of the State Governments. I trust the House will have no difficulty in agreeing to its passage.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to amend the Customs Act, 1962 and further to amend the Central Excises and Salt Act, 1944, be taken into consideration."

Shri S. S. More (Poona): May I know whether the Supreme Court's opinion has been circulated, because it would be very useful?

Mr. Deputy-Speaker: There is no amendment before the House.

Shri Kashi Ram Gupta: He may speak next day.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

Shri Muthiah (Tirunelveli): I beg to move:

"That this House agrees with the Twenty-third Report of the Committee on private Members' Bills and Resolutions presented to the House on the 21st August, 1963"

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st August, 1963."

The motion was adopted.

14:33 hrs.

RESOLUTION RE: NATIONALISATION OF BANKS

Mr. Deputy-Speaker: The House will now take up further discussion the following Resolution moved by Shri-mati Subhadra Joshi on the 29th March, 1963:—

"In view of the emergency created by the Chinese aggression, this House is of opinion that banks should be nationalised in order to mobilise the national resources."

Shri Warior (Trichur): How much time is allotted to this resolution?

Mr. Deputy-Speaker: Two hours and four minutes are left.

Shri Warior: The time may be extended.

Mr. Deputy-Speaker: It was extended once.

14.34 hrs.

[SHRI THIRUMALA RAO in the Chair]

Shri S. M. Banerjee (Kanpur): I rise to support the non-official resolution moved by Shrimati Subhadra Joshi, and I thank her from the very core of my heart for bringing this resolution once again before the House, at a time when resources are badly needed for the defence of our country.

In 1959, one of our friends, Shri Ram Krishan Gupta moved a similar resolution. The resolution was:

"This House recommends that in order to check tax evasion and increase national income, the banks be nationalised."

The difference between the two resolutions is that having realised the gravity of the situation, having realised that resources are needed in this country to strengthen our economy, to get arms and ammunition, to defend our motherland, my sister Shrimati Subhadra Joshi has brought this resolution again.

I will read out what reply was given by the hon. Deputy Minister of Finance in 1959 on August 21, 1959 while rejecting the non-official resolution of Shri Ram Krishan Gupta. He said:

"Again, a point was made that if you nationalise the banks, tax evasion will automatically stop. There is no logical relation between the two. That is what I am trying to point out. It is not a logical relation that if you nationalise the banks it would be one step forward towards socialism. Socialism is the organisation of productive power with certain objectives. It is not as if you take an early step and you go ahead. Sometimes you are retarded by these very steps. We are trying to

proceed towards socialism and towards progressive economic policies as laid down in the Plan based on our interests and on the basis not of any doctrinaire approach but pure pragmatism, and that is the speedy economic development of the country.

For tax evasion, we have powers already under the Income-tax Act. I would not like to take much of the time of the House. But, I would like to state that the nationalisation of banks is not only not necessary to suit the economic policies that the House has adopted, but that it would raise many administrative problems which will retard our economic development."

He said that if we nationalised banks, it would retard the progress of our country because of certain administrative difficulties. I do not know what he meant by that. I would like Shri Bhagat to kindly tell us what those administrative difficulties are.

The same argument was used when life insurance was about to be nationalised, and I remember, that even after it was nationalised and the Corporation had come into being, articles were written in many celebrated papers against nationalisation. But today LIC is giving a high dividend, and moreover, we are getting resources to the tune of crores for defending our country and for development.

I would like to read another paragraph from his reply at that time. He said:

"If we think that nationalisation is in the interests of our country, we will certainly see to it. But it is unnecessary and many administrative problems are likely to be created. It would not lead to the spurt in the deposits and increase in the resources—they may not go from Rs. 1600 crores to Rs. 2000 crores—but they are very likely to come down.

[Shri S. M. Banerjee]

So I would like to summarise what I have said. I am opposed to nationalisation for nationalisation's sake. I opposed to it because it is not in the interests of the country unless you view it in the doctrinaire or emotional way. It does not check tax evasion; it does not increase national income."

It is really most unfortunate that a person like Shri Bhagat who is mentally prepared to accept nationalisation, is physically unable to do it, because he does not command the Cabinet. He knows there is a vast difference between 1959 and 1963. When it was rejected in 1959, the arguments advanced by Shri Bhagat were challenged by my friend Shri Ram Krishan Gupta, but somehow or other the resolution was rejected by this House, and I am sure the same fate is in store for this resolution also.

But the massive organisation of the All-India Bank Employees' Association throughout the country with lakhs of members has shown that every man in the country believes in nationalisation of banks. All the malpractices committed by the banks, how the banks work, how the monopolists of this country derive the maximum benefit out of these banks which they own, have all been brought before the people of this country in a brochure brought out by the bank employees called *The Case for Nationalisation of Banks*. It is just a four page brochure, and I am sure that if the hon. Minister who has to reply to this debate goes through it, he would be convinced by that the facts brought out in this brochure; or if he is able to reply to those arguments, I will myself plead that banks should not be nationalised. The whole difficulty in this country is this. My friends of the Swatantra Party or the Jan Sangh believe that if banks are nationalised, it will result in bureaucratisation. Government believes in socialism and even yesterday our Prime Minister stated that he believ-

ed in the path of socialism. But Shri Bhagat says that it is not an article of faith it does not mean nationalisation of banks. The time at my disposal being short, I will not read what he says.

Now, Sir, what is the capital of these banks? 29 and odd crores. Deposits? Rs. 1600 crores. Profits? The hon. Finance Minister stated that they were only Rs. 6.50 crores but that figure has been disputed by the bank employees who prove that it much higher than this figure. What are the arguments added by him for not nationalising it? The Finance Minister has been saying outside the House: banks will be nationalised only at the cost of my funeral.

And Hon. Member: Which Finance Minister? . . . (*Interruptions.*)

Shri S. M. Banerjee: The Finance Minister of this country. There is a shift from this position as recently in Patna while speaking to some organisation he said: after all we are all wedded to democracy and we cannot nationalise banks without paying them good compensation.

The question of resources comes. Their capital is Rs. 25 crores. When zamindari was abolished they were not immediately paid handsome compensation; they were given bonds. Cannot we say that compensation will be in the shape of bonds. It is not as if that if these banks are nationalised these capitalists will die of starvation. They are powerful groups, which control the banks. The Central Bank of India and the Bank of India Ltd. are controlled by the Tata, Khatau, Mafatlal Groups; the Punjab National Bank, by Dalmia Jain Group; the Bank of Baroda Ltd., by Walchand Hira chand Group; the United Commercial Bank Ltd., by the Birla Group; Hindustan Bank (Commercial) Ltd., by J. K. Group; Hindustan Bank (Mercantile) Ltd., by Jalan Group. These groups control general insurance, banks, jute mills, sugar mills

and ultimately this Government. They are big powers and control every thing. If banks are nationalised we shall be able to control the economy of the country effectively. Over invoicing and under-invoicing are done with the connivance of the banks. The Bird and Company affair was denied here by the Deputy Minister; it was said that no minister was involved. I do not say that a Minister's name or his son's name was found in their books. But if you see the correspondence exchanged between Mr. Pelkington and Mr. Asok Chanda you can find how this big business controls the banks, the jute industry and control everything. The Auditor-General of this country, immediately he retired, was taken as consultant to the Indian Jute Mill Association. If the correspondence exchange by these people with Mr. Budhwar is placed on the Table of the House I am sure that there will be some Central Ministers directly or indirectly involved in the Bird & Company's affairs. Certain officers of the Reserve Bank are also involved. This may be denied by the Minister but before he does so, let him place all correspondence; let him say that the Reserve Bank Governor has not submitted a report in connection with the Bird & Company's affairs. What is the necessity for this report? Has there not been connivance of the Reserve Bank's office in hiding foreign exchange of Rs. 50 lakhs in the foreign banks? That is why we want banks to be controlled. In the other House, in reply to a question whether some people had accounts in foreign banks the hon. Finance Minister replied: yes; one Central Minister and another State Minister. This is something surprising.

Mr. Chairman: He should conclude in two more minutes; there are quite a number of people wanting to speak.

Shri S. M. Banerjee: We have extended the time, Sir. I shall take 3-5 minutes more. Now, what are the benefits of nationalisation? Salute the association of bank employees and its

members for bringing out this nice brochure which exposes Government's utter callousness towards this problem. They have pointed this out:

"The gains from banks nationalisation will be varied, manifold and immense,—immediate and remote.

Firstly, all the profits of the banks about 35 crores, will come as a revenue to the Government. This amount, of course, excludes the various amounts set apart from the profits as secret provisions.

Secondly, by regulating banks activities and minimising hoardings consistent with the interest of the common masses, it will substantially help in establishing the price line. Creating of Artificial scarcity of Consumer goods will be eliminated.

Thirdly, rural banking will get highest impetus. Present day profit motive will be replaced by service motive. Establishment of banking units will be of great help to our agriculture and agriculturists.

Fourthly, manipulation of foreign exchange by unlawful remittances, under-invoicing and over-invoicing, repatriation of profit of foreign banks will be completely stopped.

Fifthly, our export import trade will get a great fillip.

Sixthly, banks will be effective instruments to check tax evasion and spot out blackmoney.

Seventhly, nationalisation will enable to invest their resources according to the needs and norms of country's development as set by the Planning Commission. The growth of our country's economy, industry commerce and business will thus be set in the right and healthy direction.

Eighthly, the existing trend of concentration of wealth in a few and

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fewer hands will be arrested and no longer will a few private profit sharks be able to keep the entire industry under their grip. Nationalisation of banks will thus be a great step towards achievement of a socialist society, to which our country is wedded."

These are the positive gains which will result and which the bank employees have shown to us. What will be the losses? Could he tell us? If there are no losses, it should be nationalised. I was surprised as to why general insurance was not nationalised after the scathing criticism of the auditors regarding Ruby and New Asiatic. We repeatedly insisted in this House that the 140 page report of the Auditor General regarding the affairs of the Birla Companies should be placed on the Table of the House. But it has not been done. The Birla House is so strong that it can sometimes control any house. The report was never laid on the Table of the House. In the same way, they feel that because Birlas are concerned, general insurance should not be nationalised; that they should not enquire into it because Birlas and Jalan or others are concerned about it. Seven families unfortunately try to control the whole economy of the country. The Government may feel that because of these things the banks should not be nationalised. But I would submit that we must read between the lines. The Government are interested in getting Rs. 40 crores or Rs. 60 crores even, from those who are getting Rs. 125 a month, and that is done under the Compulsory Deposit scheme. It is not compulsory deposit; it is compulsory stravation. Even if we try to get Rs. 4 from a person who is getting just Rs. 125, that is at the cost of starvation of his son. If we are interested in that, why should we not be interested in nationalisation of banks to control the economy of this country.

So, let us do it. Let Shri Bhagat do it. I know he is mentally fit to take

it up. He is suited for it, but unfortunately his inner voice is there. I would request him not to reject the resolution by saying that it has come from this side of the House. It has not come from this side; it has come from that side. So, it should not be rejected. I must congratulate Shrimati Subhadra Joshi for having brought this resolution, and I request her not to withdraw it but press it because not only this House but the entire country is with her on this matter.

Shri Mahesh Dutta Misra (Khandwa): Sir, I rise to support the resolution moved by the radical lady Member of this House. As has been said by Shri S. M. Banerjee the resolution has been moved by this side of the House and I am really proud of the fact that a Member of my party has tried to take up the issue when the Finance Minister only yesterday stated that there are difficulties in the nationalisation of banking. It is true that the Government might adopt a very cautious attitude towards this problem. They might hesitate to do something that has become very important for this country especially in the context of emergency. I wish to say a few things broadly in favour of nationalisation of banking.

We are wedded to the policy of increasing the public sector as much as is feasible within our Constitution and the existing conditions. Therefore, there cannot be any going back from this path of nationalisation or increasing the public sector. The emergency also has pointed out certain necessities. We are in the grip of certain financial complexes, and it would not be out of place to revise our attitude towards nationalisation or towards the public sector. Therefore, every day we have to think of new avenues to meet the dangers of emergency and the expenses that are to be incurred because of the situation. Therefore, whenever we think of nationalisation of industries, there are certain diffi-

culties of technical personnel. There are difficulties in regard to experience. It is said that the Government does not know anything about nationalisation and the Government should not hazard in this matter. But so far as the banks are concerned they are already running. It is not a question of technical difficulties. It is not a question of any experience. Government does not have to gain experience. Experience is already there in the hands of the bank employees. All that is needed is to change the master-ship or ownership, to change the centres of control. I think there should not be any great difficulty in the nationalisation of banks, simply because of the fact that the Government does not have the resources to pay compensation. We have not raised this question of paying compensation in many other things. When we abolished zamindari, when we used to talk of the banks also, we used to talk of the financial control exercised by a few big families in this country, and I think all eyes of the public in this country are fixed on this particular step. If we fail here, we may not be able to convince the people that we want to control such sectors of economy or take them over. There is a growing feeling in this country that we do not want to touch it.

Here, I wish to draw the attention of the Government to the fact that some day or other, we have to take the next step to usher in some kind of financial activity in this country, and I think the next step should be to nationalise the banks rather than nationalise any other industry at the present moment. Because industries are engaged in production; banks are not engaged in production; there might be some setback so far as industries are concerned because if we accept the charge of industrialists or sponsors of a free enterprise, we should not take the risk of running more industries at the present moment. We should allow private capitalists or private monopoly capitalists or private entrepre-

neurs to run these industries that they have got in their hands. So far as industries are concerned, we must always make it sure that if we cannot run them we must allow others to run them. We cannot run them in the public sector. We should allow them to go to the private sector because we are cautious and hesitant to take the new step because of difficulties of personnel. But, as I said so far as nationalisation of banks is concerned, there is no difficulty of personnel. The only thing is that when we have to nationalise the banks we have to change the centre of control and let the people who are working in the banks feel that the banks stand for public good, public welfare. And because of the benefits accruing from this step, I think the employees in the banks will also be enthused to do more work and do it efficiently. I do not think there would be any change so far as slackness, inefficiency or anything of that kind is concerned. That is the general talk about the private entrepreneurs when we want to nationalise certain industries.

I do not wish to raise any controversy on the question as to why the Government does not accept the proposal. The only thing that the Parliament can do is to raise its voice and help the Government in creating public opinion, and when the public opinion is effective and assertive, I think the Government will take the step of nationalisation of banks also. Therefore, when the resolution is being discussed, I want that all sections of the House should consider this resolution on merits. It is not a question of any ideology. I do not want to raise any ideological question on this matter because we are wedded to gradual socialism and to bring about nationalisation in this country through a democratic process. Therefore I think it is the safest thing to nationalise the banks in the present context of emergency and in the context of our needs.

Many points have been brought forward by Shri S. M. Banerjee. I wish

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to say only one thing, in addition to those points. Only yesterday our Prime Minister emphasised the importance of small scale industries, of industries that can be run on a decentralised basis. If we really want to nationalise the sector of small scale industries, to give them their due share, a due place in the national economy and production, then it is very necessary that the banks should be controlled by the public sector. Banks should be controlled by people who have vision, who have a sort of broad perspective. Otherwise, the banks would continue to control the industrial life of this country and starve the small scale industries. Relief is being granted to the small scale industries by small co-operative banks here and there. But it is not sufficient. Therefore, so far as the small scale industries are concerned, and so far as the industries run by our institutions are concerned, they would continue to starve and suffer if vested interests have the control of the banks. Because, somehow or other, in spite of the fact that small scale industries or their products do not compete with the products of the large scale industries this country there is, or there seems to be a feeling that there is a sort of atmosphere that the small scale industries should be encouraged; and we are doing all that we can by giving them subsidy and other things and we want to improve them so that we can solve the problem of unemployment in the villages. If we want to do it effectively and at the earliest moment, within not much time, it is necessary that the financial control of the banks is within the hands of the public.

Then, so far as the industries in the public sector are concerned, here also, when we want capital formation in this country, if we have the control of the banks also, it can be easier to control capital formation itself. Because, so long as the vested interests have a monopoly not only of industries in this country but also of banking, they would not allow capital

formation in the interests of public sector or in the interests of small sector industries. This, Sir, is one of the complicated aspects of vested interests in this country which is generally ignored; and therefore without dilating upon this question and without going into the theories of nationalisation or other things, I just wanted to say, rather affirm, the general opinion in this country that until and unless we are able to effectively check and control the interests of the vested interests, until and unless government takes initiative in gradually controlling capitalist interests in this country, all the talk of socialism would not be very impressive and people would not be convinced by it.

15 hrs.

Now, so far as the objections to nationalisation are concerned, I wish to touch only one point. They say that nationalisation would give rise to bureaucratic powers to be concentrated in the hands of a few and that there would be wastage, corruption, inefficiency, etc, as for banks. I have already stated that there is no question of inefficiency or wastage or corruption entering into banks. Banks are immune from corruption. So many of the evils that we witness in other sectors and in other vocations are not found in banks. Therefore this question does not arise.

So far as bureaucratic control is concerned, there may be a little danger in all nationalisation the democratic set-up. But, Sir, that is only a passing phase. It does not last long, because, when the control of the people increases, when they become more and more alert, when they become conscious bureaucratic tendency is also reduced and therefore I think there is no such danger that is being generally raised by private entrepreneurs or people who control the banks that nationalisation of banks would be a failure.

Mr. Chairman: The hon. Member should conclude his speech.

Shri Mahesh Dutta Misra: It is necessary that Government should continue increasing its avenues of income and before it is too late, they must make a beginning. We are in an emergency and we are faced with foreign aggression and vested interests and things like that. We have got to nationalise many things; we must have to take charge of many things.

Mr. Chairman: The hon. Member must conclude his speech.

Shri Mahesh Dutta Misra: I am just concluding, Sir. In order to meet the present danger created by the emergency, we will have to take control of many aspects of national financial life. Therefore, Sir, it is necessary that a beginning must be made before we have to take other steps to see that nationalisation of banks is effected and control is taken in the hands of Government, without worrying about the money that is involved in paying compensation of this order.

श्री काशीराम गुप्त (अलवर): सभापति महोदय, बैंकों का राष्ट्रीयकरण न सिर्फ संकट-कालीन स्थिति के कारण ही आवश्यक है, अपितु मूलभूत सिद्धांतों के आधार पर भी आवश्यक है।

हमारी सरकार समाजवाद का नारा लगाती है लेकिन मालूम ऐसा होता है कि उनका दिमाग उलझन में है, और वह स्वयं यह नहीं जानते कि उनके समाजवाद का स्वरूप क्या है।

हम एक और देखते हैं कि हमारे देश में बिजनेस मोनापली है जो इंडस्ट्रीज हैं वे मानोपलाइज्ड हैं, कुछ लोगों के हाथों में हैं। इस काम में रूकावट डालने का अगर कोई सब से अच्छा तरीका हो सकता है तो वह बैंकों का राष्ट्रीयकरण है। हमारे वित्त मंत्री महोदय ने बतलाया कि अगर बैंकों का राष्ट्रीयकरण किया जाये तो उसके लिये

पाँ करोड़ रुपया कम्पेन्सेशन का देना होगा और उस में साढ़े ६ करोड़ रुपये की आमदनी होगी। प्रथम तो हो सकता है कि बैंकों को पूँजी ही सौ करोड़ न हों। जब बैंकों का राष्ट्रीयकरण होगा तो देखना पड़ेगा कि बैंकों ने यह सौ करोड़ की पूँजी कैसे बना ली है और उनको इतना रुपया देने की जरूरत भी है या नहीं यह भी मालूम होगा।

सब जानते हैं कि इन बैंकों के पास एक सीक्रेट फंड होता है जिमको वह किसी को नहीं बताते। वह केवल रिजर्व बैंक को मालूम होता है। जिस देश में यह प्रथा आज भी चल रही हो बैंकों के बारे में, कि वह अपना छिपा हुआ फंड उस देश की सरकार यह कहे कि हम समाजवाद लायेंगे तो यह नामुमकिन है। इस लिये इस दृष्टिकोण को बदलना होगा।

केवल यही दृष्टिकोण राष्ट्रीयकरण का नहीं होता है कि उससे हमारी आमदनी बढ़ेगी। यदि कोई पार्टी यह कहे कि बैंकों के राष्ट्रीयकरण से उनके बजट में बहुत आमदनी होगी, तो सरकार उस दलील का मुकाबला यह कह कर कर सकती है कि उससे आमदनी होने वाली नहीं है, और इसीलिए उसका मुकाबला करने के लिए उन्होंने दलील दे डाली। लेकिन बैंकों का राष्ट्रीयकरण केवल इसी अर्थ में नहीं होता है। देखना यह है कि उससे हम समाजवाद की तरफ कदम कितनी तेजी से बढ़ाते हैं। आज जो बड़े बड़े विज़नेम वाले हैं, इन बैंकों के जरिए से देश की अर्थ नीति पर छाए हुए हैं। इनको रोकना सब से पहला काम है और यह तभी संभव होगा जब कि बैंकों का राष्ट्रीयकरण किया जाए।

मुझ से पहले श्री बनर्जी ने बहुत साफ साफ बतलाया कि किस प्रकार ग्रैंड इन - वाइसिंग और ओवर इनवाइसिंग होता है और उसमें किस प्रकार बैंकों का हाथ होता है। बैंकों के राष्ट्रीयकरण द्वारा हम अपने विदेशों के व्यापार के रूप को अच्छा बना सकेंगे। आज भले ही रिजर्व बैंक का बैंकों

[श्री काशीराम गुप्त]

पर बहुत कुछ कंट्रोल है, लेकिन इसके होते हुए भी अपनी नीति निर्धारित करने में बैंक जो धपला करते हैं वह तभी सामने आयेगा जब कि बैंकों का राष्ट्रीयकरण होगा।

आम तौर से देखा जाता है कि जो इंडस्ट्रियलिस्ट मानापलिस्ट हैं, जिन्होंने सब जगह पर कब्जा किया हुआ है और जिनके हाथों में ये बैंक हैं, उनका ही ७०-८० प्रतिशत इन् बैंकों से होता है। यदि जांच की जाएगी तो यह स्पष्ट मालूम हो जाएगा।

साथ साथ जो हम आज समाजवाद का नारा लगाते हुए कोअपरेटिव कंज्यूमर स्टोर्स के जरिए या स्टेट ट्रेडिंग के जरिए व्यापार चलाना चाहते हैं, यह तभी संभव होगा जब कि बैंकों का राष्ट्रीयकरण होगा। यदि बैंकों का राष्ट्रीयकरण नहीं होगा तो पूंजी के अभाव में यह सब चीजें रह जायेंगी। देखने में आता है कि सरकार कंज्यूमर को-अपरेटिव स्टोर्स के लिए रुपया दे रहा है। क्या यह जो कुछ हो रहा है वह योजना के आधार पर हो रहा है और यदि योजना के आधार पर हो रहा है तो बैंकों का राष्ट्रीयकरण फौरन होना चाहिए। यह तो योजना का प्रथम अंग है। उसके बिना योजना समाजवाद की तरफ नहीं जा सकती।

हमारा मुल्क तो समाजवाद का नारा ही लगा रहा है लेकिन और देश जो कि यह नारा नहीं लगाते, जैसे कि मिस्र आदि, उन्होंने हम से पहले बैंकों का राष्ट्रीयकरण कर लिया है। समाजवाद का नारा लगाना और बैंकों का राष्ट्रीयकरण न करना ये दो बातें एक दूसरे से विपरीत हैं।

मैं श्रीमती सुभद्रा जी से निवेदन करूंगा कि जिस प्रकार वह भाषण देने में और विरोधी दल पर कटाक्ष करने में बहादुर हैं उसी प्रकार मैं इसमें भी बहादुरी दिखलायें। खास तौर से यह ऐसा विषय है जिसमें कि सारा हाउस उनके साथ है। मैं समझता हूँ कि

स्वतन्त्र पार्टी क लोग भी शायद इसका विरोध करने की हिम्मत न करें

एक माननीय सदस्य : करेंगे।

श्री काशीराम गुप्त : करेंगे तो देख लिमा जाएगा।

श्री यशपाल सिंह (कैराना) : सरकार से पूछ लें।

श्री काशीराम गुप्त : मैं उनसे निवेदन करूंगा कि सरकार तो बहुत से आश्वासन दिया करती है। पर इसमें कोई ज्यादा आश्वासन की गुंजाइश नहीं है। इसलिए मैं आशा करूंगा कि इस प्रस्ताव को वह किसी भी प्रकार वापिस न लेंगी और इसकी परवाह नहीं करेंगी कि पास होता है या नहीं। और अगर यह रिजेक्ट भी हो जाता है तो इससे देश का हित ही होगा। ये जो प्रस्ताव हम लाते हैं या कोई कांग्रेस का सदस्य लाता है, तो उसके लिए यह जरूरी नहीं हो जाता कि वह सरकार की बात मानने को मजबूर है। जब उनके प्रस्ताव को हम सब लोग सहयोग दे रहे हैं और फिर भी अगर उसमें कमजोरी आए तो हम समझेंगे कि हमारे और आपके समय का सदुपयोग नहीं हो रहा है। मैं यह निवेदन करूंगा कि इस राष्ट्रीयकरण के बारे में इसके अन्दर कोई दलील ऐसी बाकी नहीं जो कमजोरी लाती हो। जहां तक बैंकों के राष्ट्रीयकरण करने का सवाल है, यह बिल्कुल स्पष्ट है कि उनके अन्दर कोई बहुत गड़बड़ होने का अन्देशा नहीं है। उनका स्टाफ अच्छा होता है। सारा पढ़ा लिखा स्टाफ होता है बल्कि यह जो नारा लगाया जाता है कि इन्डस्ट्रीज के अन्दर लेबर का सहयोग होना चाहिए, लेबर की जिम्मेदारी उसके अन्दर लेनी चाहिए वह बैंकों में सब से ज्यादा हो सकती है। यह अवश्य है कि यदि बैंकों का राष्ट्रीयकरण होगा और उसमें उनका जो कर्मचारीवर्ग है उसका सहयोग बाक्यदा

नियमित रूप से नहीं लिया जायेगा तो एक खतरे की सम्भावना हो सकती है और ब्यूरोक्राटिक वे में उसमें सब काम हो सकता है। लेकिन यदि उन लोगों को साझेदार बनाया जायेगा काम काज में तो सारी समस्याएँ बहुत अच्छी तरह सुलझ जायेंगी और एक सब से अच्छा नमूना होगा इस बात के लिए कि किस प्रकार से साझेदारी दोनों की होती है। लेबर की और मैनेजमेंट की, दोनों की साझेदारी बैंकों के मामले में बहुत अच्छे ढंग से हो सकती है। वह ऐसा मजदूर दल भी नहीं है जिसको हम बहका देंगे, भड़का देंगे या कोई राजनीतिक दल उसको भड़का देगा। वह किसी के भड़कावे में आने वाले नहीं है। वह लोग बहुत अच्छे ढंग से समझने वाले होते हैं। बैंकों के राष्ट्रीयकरण से आज जो उनके ऊपर एक अनिश्चितता की एक तलवार लटकी रहती है वह भी उतर जायेगी और उसमें भी निश्चितता आ जायेगी। इसलिए मैं इस प्रस्ताव का हृदय से समर्थन करता हूँ।

डा० राम मनोहर लोहिया (फर्रुखाबाद):

सभापति महोदय, इस प्रस्ताव का समर्थन करते हुए मुझे खुशी होती है। अफसोस सिर्फ यही है कि शापद सुभद्रा जी इसको वापस ले लेंगी।

इस प्रस्ताव के खिलाफ़ एक बात कही जा सकती है कि इससे देश में पूंजीशाही खत्म हो जायेगी। मैं नहीं कहूंगा, जो पूंजीशाही के समर्थक हैं वे कहेंगे। उनसे मैं इतना ही कहता हूँ कि इटली में १९४५ के बाद से बैंकों का राष्ट्रीयकरण चालू है और वहाँ की पूंजीशाही बहुत अच्छी तरीके से पनपी हुई है। फिर मैं क्यों समर्थन कर रहा हूँ? एक तो इसलिए कि हिन्दुस्तान की पूंजीशाही सामन्ती है यह आधुनिक नहीं है। यह नफ़ा इतना करती है कि कभी कभी मुझे अचरज होता है कि २५ सैकड़े और ३० सैकड़े की पूंजी के ऊपर किम तरह से मुनाफ़ा हो सकता है और वैसे भी दुनिया भर की

पूंजीशाही ऊपर और नीचे दोनों तरीके से काम करती हैं लेकिन हिन्दुस्तान की पूंजीशाही ऊपर और नीचे का काम करने में ज्यादा माहिर है और यहाँ के बड़े बड़े व्यापारी और घरानों का एक अलग अपना बैंक चलता है जैसे टाटा का सेंट्रल बैंक, बिड़लाओं का यूनाइटेड कर्माशियल बैंक, और सिद्धानियों का हिन्दुस्तान कर्माशियल बैंक है। जो अंग्रेजी कम्पनियाँ हैं बड़े वगैरह, उनका किसी ज़माने में लायड्स हुआ करता था, शायद अब भी हो लेकिन आजकल हो सकता है कि उनका नीदरलैंड बैंक हो। इन सब बैंकों की मार्फ़त उन्हें मुनाफ़ा, जो अपना छिपाना चाहें, जितना भी छिपाना चाहें, शायद सभी छिपाना चाहते होंगे, उसके छिपाने में आसानी हो जाया करती है।

आजकल मुनते हैं कि क्रोम के एक जहाज के ऊपर करीब ९० लाख रुपये का छिपा हुआ मुनाफ़ा हो जाता है। इस लिए मैं समझता हूँ कि इन बैंकों की मार्फ़त सहूलियत हुआ करती होगी। वह चीज इससे इस वक्त थोड़ी बहुत बन्द हो सकती है।

इसके साथ साथ जब कि मेरे जैसा आदमी सभी तरह के राष्ट्रीयकरण का, खास तौर से फ़ीलाद, चीनी और कपड़े का राष्ट्रीयकरण पसन्द करेगा वह किसी एक बैंक के राष्ट्रीयकरण को इतना ज्यादा पसन्द नहीं करेगा लेकिन इसलिए कि समर्थक बहुत ज्यादा नहीं मिलेंगे, बैंकों का राष्ट्रीयकरण हो जाये। कम से कम एक काम तो हो फिर बाद में देख लिया जायेगा।

इसके अलावा मैं एक बात और कह देना चाहूंगा कि जिस तरीके से अब तक राष्ट्रीयकरण हुआ है उससे मुझको जरूर मतभेद है और उसको बदलना चाहूंगा। दुनिया भर में निजी क्षेत्र कुछ लालची होता है लेकिन कुछ इन्तज़ाम ज्यादा अच्छा करना जानता है। सार्वजनिक क्षेत्र कुछ ज्यादा कर्तव्यशील होता है लेकिन वदइंतज़ामी उसमें ज्यादा

[डा० राम मनोहर लोहिया]

होती है। यह दुनिया भर का तरीका रहा है। हिन्दुस्तान में निजी क्षेत्र ने और सार्वजनिक क्षेत्र ने, दोनों ने एक दूसरे से बहुत सीखा पढ़ा है, आपस में आदान-प्रदान किया है। नतीजा यह हो गया है कि निजी क्षेत्र बन गया है बदईतजामी वाला और सार्वजनिक क्षेत्र बन गया है लालच वाला। दोनों के अलग-अलग एक दूसरे से सीख लिये हैं, गुण नहीं सीख पाये हैं। इसलिए सब से पहले मैं इस बात पर जोर दूंगा कि सार्वजनिक क्षेत्र में मजदूरी का फर्क इतना नहीं रहना चाहिए। अफसर और मजदूर के बीच जैसा मैंने पहले भी कहा है बहुत फर्क विद्यमान है। राउरकेला के सार्वजनिक क्षेत्र के फ़ौलाद के कारखाने में जो कि सार्वजनिक क्षेत्र में है, एक हजार अफसरान को करीब ३० लाख रुपये महीने सुविधाओं और नौकरियों में मिल जाते हैं और दूसरी तरफ़ ३० हजार मजदूरों को ३० लाख रुपये मिलते हैं। यह गैर बराबरी करीब करीब बिलकुल वैसी ही है जैसी कि जमशेदपुर के टाटा के कारखाने में है। अगर इस तरह की गैर बराबरी रखते हुए राष्ट्रीयकरण होता है तो उसका कोई मतलब नहीं हुआ करता है। यह गैर बराबरी खत्म होनी चाहिए यह गैर बराबरी कम होनी चाहिए। लेकिन मैं नहीं समझता कि मेरी जिन्दगी में कभी यह गैर बराबरी मिट सकेगी। २०-३० वर्ष पहले बोलता होता तो कहता कि बिलकुल मिटाई जाय। आज मैं इसको घटाओ की बात कहूंगा।

इसके अलावा एक बात पर जोर दूंगा कि हिन्दुस्तान में बहुत कुछ सार्वजनिक क्षेत्रों में काम करने वाले लोगों के अधिकार छीन लिये जाते हैं। व सरकारी नौकर बन जाते हैं। सरकारी नौकरों के बारे में इस तरह का कानून बना दिया गया है कि वह किसी राजनीतिक पार्टी का मेम्बर नहीं बन सकता है। यह बहुत बुरा है। इसका तो साफ़

मतलब हो जायेगा समाजवादी गुलामी क्योंकि समाजवाद में ज्यादा से ज्यादा सार्वजनिक क्षेत्र बढ़ता चला जायेगा और निजी क्षेत्र घटता चला जायेगा। सरकारी नौकरों की तादाद बढ़ती चली जायेगी और फिर जनता के इतने बड़े हिस्से को अगर मना कर दिया जाय कि वह राजनीतिक पार्टियों का सदस्य बने या राजनीतिक काम करे तब तो साफ़ जो समाजवाद के दुश्मन लोग कहा करते हैं कि समाजवाद गुलामी है वह साबित हो जायेगा। इसलिये जो भी सरकारी नौकर हैं उनको राजनीतिक अधिकार देने चाहिए। उनको देना क्या! उनके राजनीतिक अधिकार अक्षुण्ण रहने चाहिए।

इस के अलावा मैं यह भी चाहूंगा कि इन सार्वजनिक क्षेत्रों का नियंत्रण सरकार के हाथ में सीधे न रहे बल्कि उस के लिए कुछ एक तरीके की ऐजेंसी बनाई जाय, चाहे कोई निगम बनाया जाय, या चाहे कोई और तरीका निकाला जा सके तो निजा जाय। इस तरीके से राष्ट्रीयकरण को हम अगर बढ़ाते हुए चले जाते हैं तो फिर उस मकसद को हासिल कर पाना मुश्किल होगा। एक तरफ तो हिन्दुस्तान में पूंजी बढ नहीं पा रही है और मेरा हिन्दुस्तान की पूंजीशाही के खिलाफ सब से बड़ा आरोप यह है कि वह अपना धर्म ही नहीं निभा पा रही वह अपना कर्तव्य नहीं कर पा रही है।

मान लीजिये थोड़ी देर के लिए कि मुनाफाखोर लोग गैर बराबरी फैलायें लेकिन कम से कम हिन्दुस्तान के उद्योगों को तो पनपायें और बढ़ायें लेकिन हिन्दुस्तान की पूंजीशाही इतनी नालायक हो चुकी है कि हिन्दुस्तान के उद्योगों को वह बढ़ा नहीं सकता है। हिन्दुस्तान के उद्योग तो तभी बढ़ सकते हैं जब ज्यादा से ज्यादा सार्वजनिक क्षेत्र बढ़ें। यह मैं मानते हुए इतना और कहना चाहूंगा कि आज सारे संसार में एक हम नक्शा देख रहे हैं, गैरबराबरी से

का। मैं ने एक जगह पर बतलाया भी है कि यह गैर बराबरी सात किस्म की है। इस को मिटाया जाय और इस को निकाला जाय। मैं तो चाहता था कि मर्द और औरत की भी गैर बराबरी मिट जाय लेकिन सुभद्रा जी न मालूम क्यों मेरे बहुत खिलाफ रहती हैं। जब मैं उस गैर बराबरी को मिटाने की कोशिश करता हूँ, उस को निकालने की चेष्टा करता हूँ तो हमारी सुभद्रा जी कहती हैं कि यह आदमी बड़ा विचित्र है कि किसी के चेहरे की तारीफ करता है। अब अगर मैं कहूँ कि सुभद्रा जी बड़ी अच्छी लगती हैं और लगती रही हैं पिछले तीस वर्ष, तो वे बुरा तो नहीं मानेंगी ?

श्रीमती सुभद्रा जोशी : विल्कुल नहीं।

डा० राम मनोहर लोहिया : इन सब कारणों से मैं बहुत जोर के साथ इस प्रस्ताव का समर्थन करता हूँ।

Shri M. L. Jadhav (Malegaon): Mr. Chairman, Sir, I rise to make some observations on the resolution that is before the House.

Shri Indrajit Gupta (Calcutt South West): Are you supporting or opposing?

Mr. Chairman: Listen to him.

Shri Indrajit Gupta: He said that he was going to make some observations. What observations is he going to make?

Mr. Chairman: That is his right.

Shri M. L. Jadhav: I have got the right to make some observations.

Shri Indrajit Gupta: I am not questioning his right.

Mr. Chairman: You listen to him and in a few minutes you will know.

Shri M. L. Jadhav: I say that the principle of nationalisation has been accepted by this Government because the principle of nationalisation is such that nobody can

oppose it. At a time when we find that a number of projects are undertaken, just like the fertiliser factory, the locomotive factory and steel projects in the public sector, when we have seen the bold step that this Government took in the matter of nationalisation of life insurance, no one can dare say that we are not making enough efforts to nationalise industries, as far as possible, and to have all the major projects in the public sector. At the same time, it is possible at this juncture to nationalise banks? Further, it is not the policy of this Government to abolish the private sector. Both the public sector and the private sector are to run side by side. We have accepted mixed economy as one of our economic objectives. As such, when there is emergency, when China and Pakistan are likely to be a danger to the freedom of this nation, is it wise at this juncture to nationalise banks and invest an amount of Rs. 100 crores on this venture?

I feel that the gain that we are likely to have by nationalisation cannot be said to be a big amount. Looking to the gain, looking to the profit that the nation is going to have by nationalisation, when we want money for our war effort, when we want money for our defence, when we are trying to have more money by having more taxes, by having compulsory deposit scheme and by other measures, is it wise that we take to nationalisation of banks, which is not a must at the present juncture? Therefore, as I said in the beginning, I have my own views on the resolution that is before the House.

It has always been the policy of this government to help the agriculturists. The banks are giving credit for agricultural purposes. The banks have helped the development of agriculture and industry. So, the banks are giving all possible help and credit to those who need it, as

[Shri M. L. Jadhav]

desired by Government. That being the position, we should actually try to help such banks. We should not hasten the nationalisation of banks. While we may accept the principle of nationalisation of banks, is it possible to bring it into practice immediately at a time when the emergency is there, when the danger of outside invasion is there at the door of India?

Already some restrictions have been placed on the working of those banks which are functioning in the private sector. Government have power under various enactments to take some control measures and they are being fully used. There are certain commodities whose prices vitally affect the common man like, say, foodgrains. So, it is necessary to control the prices of such commodities. In such cases, the State can always intervene and impose such controls or measures on the banks in the private sector which will further the objectives of Government. Therefore, in my view the nationalisation of banks should not be hastened. So, while we may accept the underlying principle of the resolution of the hon. Member, we may not put it into practice at this juncture. With these words, I support the principle underlying the resolution.

Mr. Chairman: Shri Indrajit Gupta. I find he is not here. Shri Kamath.

Shri Hari Vishnu Kamath (Hosh-angabad): Shri Mohan Swarup will speak on our behalf.

Shri Sheo Narain (Barsi): Sir, even when we are present and we stand in our seats, we are not called while those who are not present here are being called.

Mr. Chairman: It is not a question of calling him or not calling him. I have to follow the list which I have got before me.

Shri Warrior (Trichur): Shri Indrajit Gupta was here all along. He has

gone out just for a while. He will come back any moment.

Mr. Chairman: He will take his chance next time. Now Shri Mohan Swarup.

श्री मोहन स्वरूप (पीलीभीत) : सभापति महोदय, आज की परिस्थिति में, जब कि हम ने इस देश में सोशलिस्टिक पैटर्न आफ सोसायटी बनाने का इरादा किया है और इस देश में सोशलिज्म को लागू करना चाहते हैं, यह आवश्यक हो गया है कि बैंकिंग के सिस्टम का राष्ट्रीयकरण कर दिया जाये। इस सिलसिले में माननीय सदस्या, श्रीमती सुभद्रा जोशी, ने जो प्रस्ताव रखा है, मैं उस का समर्थन करता हूँ।

जहां तक कि इस देश की समृद्धि और प्रगति का सम्बन्ध है, बैंकों की व्यवस्था अच्छी हालत में और अच्छे ढंग से चलना अनिवार्य बात है। लेकिन दुख की बात है कि बैंकिंग का सिस्टम कुछ धनाढ्य लोगों के हाथ में है, जो कि उस पर काबू पाए हुए हैं, और जिस तरह से चाहते हैं, उस को चलाते हैं। इस बारे में काफी बातें बताई जा चुकी हैं और नाम भी बताए जा चुके हैं। मैं उन में नहीं जाना चाहता हूँ, लेकिन मैं यह स्पष्ट कर देना चाहता हूँ कि बैंकों के कुछ आदमियों के हाथों में चलते रहने की प्रवृत्ति कोई अच्छी बात नहीं है। इस से देश को हानि ही पहुंचेगी।

इस देश में कुल ३०४ बैंक हैं, जिन में से ८३ शिड्यूल्ड लिस्ट में हैं और १४ फारेन एक्सचेंज बैंक हैं। जो बाकी ६८ बैंक रह गए हैं, उन में से ११ ऐसे हैं, जिन का बैंकिंग फंड २५ करोड़ रुपये से ऊपर है, १३ का साढ़े सात करोड़ रुपये से २५ करोड़ रुपये और शेष का साढ़े सात करोड़ रुपये है। नेशनलाइज्ड सैक्टर में स्टेट बैंक आफ इंडिया की हालत यह है कि उस का डिाजिट ६६१.०६ करोड़ रुपये और पेड अप कैपिटल १०.५८ करोड़ रुपये है। मेरे पास इन फिगरस

की एक लम्बी लिस्ट है, जिसको पढ़ कर मैं हाउस का ज्यादा समय नहीं लेना चाहता हूँ ।

प्राइवेट बैंक में जो बैंक हैं, वे ८५ प्रतिशत डिपॉजिट रखते हैं । इस तरह से वे सारे देश की इकानामी पर छाए हुए हैं । आज सारे देश में बैंकों की कुल ५,१११ शाखाएँ हैं, जिन में से ग्रामों में कुल ६५७ शाखाएँ हैं । जाहिर है कि गांवों में बैंकिंग की आवश्यकता बढ़ती जा रही है । एग्रीकल्चर का विस्तार हो रहा है और को-ऑपरेटिव का विस्तार हो रहा है, लेकिन इसदिशा में कोई उन्नति नहीं हो रही है । इस वजह से नहीं हो रही है कि बैंक कुछ प्राइवेट लोगों के हाथ में है । स्थिति यह है कि प्राइवेट बैंक के लोग उस पर काबू पाए हुए हैं । लोग जो जमा करते हैं, वे उस से लाभ उठाते हैं और लोगों को कम सूद देते हैं । एक एक व्यक्ति जो बैंक का डायरेक्टर है, कई कई इंडस्ट्रियल कन्सर्न्स का मालिक है । इस तरह से उस की प्रोडक्शन और डिस्ट्रिब्यूशन पर उस का काबू है और वह मनमाने तौर से कार्यवाही करता है ।

इस परिस्थिति पर हम को विचार करना चाहिये । महज यह कह देना उचित नहीं है कि बैंकों का नेशनलाइजेशन करने से काफी रुपया कम्पेन्सेशन में देना पड़ेगा । और उस का भार हम बर्दाश्त नहीं कर सकेंगे । यह तो एक टालने वाली बात है । अभी यू० पी० में और देश के दूसरे भागों में जमींदारों की करोड़ों अरबों रुपये की जमींदारियाँ ली गई, लेकिन उन के मुआवजे की शकल में उन को चालीस साला बांड दिये गए । मैं समझता हूँ कि बैंकों का नेशनलाइजेशन करने के पश्चात् अगर कम्पेन्सेशन को बात चलती है, तो चालीस-साला या पचास साला बांड की शकल में मुआवजा दिया जा सकता है । उस चीज को कह कर टाल देने से काम नहीं चलेगा ! वक्त आ गया है कि इस पर

गन्धारता से विचार किया जाये । बैंकों का नेशनलाइजेशन भव अनिवार्य हो चुका है ।

नेशनलाइजेशन का जिज्ज करते हुये इस बात पर भी जोर देना चाहता हूँ कि जिन चीजों का राष्ट्रीयकरण किया गया है, उन में सरकारीकरण ही अधिक हुआ है । लोहिया साहब ने इस पर कुछ कहा है । उन्होंने कहा है कि राष्ट्रीयकरण नहीं हुआ है वास्तविक रूप में । मेरा निवेदन है कि आगे जब आप किसी भी बैंक का राष्ट्रीयकरण करना चाहें तो असली मानों में उस के सामाजिकरण पर जोर दें और सरकारीकरण पर ज्यादा जोर न दें । अभी लाइफ इनश्योरेंस को आप ने अपने हाथों में लिया है । पहले जो लोगों में इंसेंटिव था और काम करने की भावना थी, वह आज नहीं है । इस का कारण यह है कि वे समझते हैं कि तनख्वाह मिलती है और महीने में एक बार तनख्वाह मिलने के बाद उन को और कुछ मिलना नहीं है । अभी लोहिया जी ने कहा कि कोई कारपोरेशन बने या कोई इस तरह की और चीज बने जोकि उसके कार्य को चलाये । यदि ऐसा किया गया तो लोगों को काम करने का इंसेंटिव होगा, उनमें काम करने की क्षमता बढ़ेगी, हीसला पैदा होगा ।

करप्शन का सवाल भी है । अभी विद्वान बोस कमेटी की रिपोर्ट थी और उस में बताया गया था कि बैंकों में करप्शन है । अगर और भी खोजबीन की जाए तो और भी केसिज नजर में आ सकते हैं, और भी आंकड़े मिल सकते हैं ।

आज बैंकों की हालत क्या है, इस को आप देखें । अभी पलाई बैंक और लक्ष्मी बैंक फेल होने के कारण लाखों रुपये की लोगों की सम्पत्ति मारी गई है । इस तरह की घटनाएँ अगर होती रही हैं, तो काम चलने वाला नहीं है । इस और भी आप का ध्यान जाना चाहिये ।

[श्री मोहन स्वरूप]

मैं, श्रीमती सुभद्रा जोशी ने जो रेजोल्यूशन पेश किया है, उस का समर्थन करता हूँ और सरकार से निवेदन करता हूँ कि इस दिशा में वह सक्रिय कदम उठाये और बैंकों का राष्ट्रीयकरण शीघ्रतः करे।

Shri Indrajit Gupta: Mr. Chairman, I have been tempted to speak a few words on this Resolution mainly because of some observations which were made a couple of days ago in the debate on the No-confidence motion by the Union Finance Minister on this subject. Before I come to them I must add my voice of congratulations to the hon lady Member who has moved this Resolution and has given to the House an opportunity to debate it at a time when it is no longer an academic question, when not only people in this House but outside this House are coming to regard it as a matter of life and death for themselves and for the future of the country.

On the 17th April this year the bank employees all over the country observed an All-India Day only in support of this demand of nationalisation. On the 13th September next a petition is going to be presented to this Parliament in the name of, I cannot say exactly yet, but perhaps ten million citizens of this country throughout the length and breadth of this land demanding that banks should be nationalised along with certain other enterprises so that the necessary resources that this country requires for defence and development purposes are found. Therefore I would request hon. Members to realise that this is no longer just an exercise in economic academics confined to some hon. Members of Parliament. It has become a standard, a battlecry, a slogan throughout the length and breadth of this land now.

Shri Ranga (Chittoor): Question.

Shri Indrajit Gupta: A battle cry, I said. For a battle we require adver-

saries like Shri Ranga; otherwise whom shall we battle against?

My hon. friend, Shri Banerjee, has said more than once that the hon. Deputy Minister is mentally prepared for nationalisation. I have not got the good fortune which Shri Banerjee has of entering into the mind of the hon. Deputy Minister, but I know what senior members of the Government have said on the floor of this House regarding this demand of nationalisation and I would at least request the hon. Deputy Minister, when he replies, to deal with economics. On this issue at least let us deal with economics and not with politics and ideologies.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): That is true.

Shri Indrajit Gupta: I am confident to that extent that perhaps the reply that we will get from him will be more satisfactory in that sense than we get from his senior Minister. His knowledge of economics really horrified me when he dealt with this question.

The hon. Shri Morarji Desai brought forward three arguments. I will not deal with all the other questions that have been covered by so many hon. Members here. Apart from dismissing it as an ideological fetish of the Communists and so on and so forth—but unfortunately for him it is being supported by every section of the House; so, let us lay aside ideologies for the moment—one of the three arguments that he brought forward was that after all, the deposits in the banks will not be his if he took them over; so, what is the use of telling him that there are deposits of Rs. 1,500 crores or Rs. 1,600 crores in the banks. I take it that they are Rs. 1,400 crores or Rs. 1,300 crores leaving aside the Rs. 600 crores which are in the State Bank of India. He said, "Those deposits are not mine". Then, are the

deposits the private property of the Birlas, the Tatas and the Dalmia-Jains? Surely not.

I do not want to give a lecture on banking to anybody. I do not presume to do so. But anybody understands what bank deposits are and how they are used for economic operations and how they are being used by the private owners of the banks. It is not as though these deposits are lying untouched in the vaults of the banks. They are being used. For what purpose are they being used today and for what purpose could they be used if the Government takes them over?

Many hon. Members have already said that today these deposits are used, if I may say so, to sabotage the very basis of the Plan. The hon. Prime Minister told us yesterday that the unique feature of this country is that this is the first experiment in combining planning with democracy. But here is an example where I would suggest that if you want to combine the fundamental objectives of economic planning with democracy in the matter of leaving the bank magnates in the name of democracy to operate the banks as they wish, things come to a pass where one contradicts the other and where the leaving of these huge resources in the hands of private capitalists who own the banks means that you will permit them to operate in a way which destroys the very roots and fundamentals of planning.

We have been told here that one objective of the Plan is that the price line must be held. Can it be held when these monstrous deposits are employed by these people for all sorts of operations of hoarding, speculation and profiteering? Who does not know it? But for these bank advances which are so readily available to these gentlemen we will not have had this phenomenon in the Indian economy of Haridas Mundhra, Dalmia-Jain and so on. You read the reports. We know them. None of these operations could be carried out without the power of the banks behind them.

Shri Patil told us a lot. He waxed eloquent about incentives for the farmers. Of course, but which farmers did he mean? Did he mean the primary cultivator? I want to know when grain is cornered, when raw jute is cornered, when the primary cultivator is forced to part with his produce because he has no means of hording on to it, when the big wholesalers send their middlemen and their dealers out to corner huge stocks, how is it done except with the power of bank advances behind them? Therefore, the price line cannot be held. Real justice cannot be done to the primary cultivator. He cannot get the incentive which he requires. Somebody else may get the incentive. That is a different matter.

Another objective of the Plan is to conserve, husband and acquire foreign exchange. Yet it is these banks which are behind this whole racket of under invoicing and over-invoicing which is going on. Who does not know it? I have no time to go into all these details but Shri Bhagat knows, if anybody knows, that at long last when the crisis of the Plan has brought us to a pass when the Special Police Establishment and the customs officials are having to at least carry out a few raids on very big business houses in the city from where I come, there must be so *prima facie* evidence to suspect that very big under-invoicing and over-invoicing operations are being carried on. It is not possible without the foreign exchange banks and the other banks to which we are giving foreign exchange licences.

Therefore this whole question. The social objective of the Plan is that the concentration of wealth must be reduced. But leaving the private banks in the hands of these big private business houses means that you are really encouraging the concentration of wealth. The greatest expression, the single expression, of a capitalistic economy of the concentration of wealth in a few hands are the banking institutions. If these deposits are

[Shri Indrajit Gupta]

employed for this purpose, can they not be employed for purposes in the interest of the nation and in the interest of the Plan? If the banks are taken over by Mr. Desai—he does not seem to think so—he says, “deposits will not be mine”. Then, whose will they be? It is the bulk of these deposits which are always used for economic purposes. They are only being used at present to sabotage the Plan, to swell up private profits, to hoard wealth in the hands of a few big capitalists, to defraud the country of foreign exchange, to carry out big *phatka* operations on the stock market and so on and so forth.

The second argument was that the profits of the banks are only Rs. 6 crores.

An Hon. Member: 6-1/2 crores.

Shri Indrajit Gupta: Rs. 6½ crores or something like that. I am not bothered about the profits, although these figures are wrong. The profits are much more. They are about Rs. 10 crores or so if I leave the foreign exchange banks and the State Bank. If I include them, they come to Rs. 17 crores or Rs. 18 crores. But we are not suggesting that the nationalisation of banks....

Shri B. R. Bhagat: Before tax or after tax?

Shri Indrajit Gupta: After tax. In any case, my case is not this that only the profits will go into the hands of the Government.

Shri Bhagwat Jha Azad (Bhagalpur): Before tax, Rs. 15 crores.

Shri Indrajit Gupta: The strange argument that he used was regarding compensation. I wish Mr. Bhagat had briefed him a little better. By what argument did he say that we will have to pay a hundred crores of rupees as compensation? The Government itself has laid down a certain basis for computing compensation and that basis,

as far as I know, is that the highest market rate which is quoted in the share markets, stock exchanges, is taken for the last three years, the average of which is worked out. That is the basis on which compensation is computed. If that is done in this case, what will we find? The paid up capital of these banks is Rs. 29.18 crores and the compensation which should be paid on that basis would come to Rs. 47.38 crores. How did he get a figure of Rs. 100 crores?

Now, we find that between 1947 and 1961, these banks distributed as dividends alone a sum of Rs. 34.53 crores. This was distributed as dividends. The reserves of the banks amounted to Rs. 24.22 crores. This is quite apart from the secret reserves which the banks are permitted to keep. They would not remain secret any more, at least not secret to the Government if the Government took them over. Therefore, it seems that the compensation, at the most, of Rs. 47 crores of Rs. 50 crores, would be required where the reserves already come to almost Rs. 25 crores. Am I to take it that even after paying the interest on deposits, Rs. 1,500 crores which are there, will not yield a return of even 5 per cent.? If the yield is even 5 per cent., then we will get Rs. 75 crores per year. If I insist that the banks should be taken over without paying compensation, perhaps Mr. Desai can charge me with being doctrinaire. I say, “All right, you pay them compensation”. You pay them Rs. 47 crores as compensation to which morally, I think, they have no right. But as a matter of economics, if you want to pay them, you pay them Rs. 47 crores. We can pay. We can pay out of the reserves, out of the secret reserves and out of the earnings of Rs. 75 crores which will accrue every year at the rate of at least 5 per cent. on a total deposit of Rs. 1,500 crores. I say, you pay them that compensation and let them go. But let the Government take them over. Let these vast resources come into the

hands of the Government which wants to make its Plan a success. This is the key point, the key strategic point which must be occupied in the whole economy by the body which wants to carry out planning. If it is not done, I say, Sir, the whole planning will be reduced to mockery as it is being reduced to and, therefore, it is from this point of view mainly that I would suggest that the Ministry and the Government should seriously consider this matter and not commit these vast amounts to be spent as they are being done.

Mr. Chairman: The hon. Member's time is up.

Shri Indrajit Gupta: I conclude by just drawing the attention of the House to the fact that out of these deposits it was found that nearly Rs. 100 crores, Rs. 95.88 crores, are advanced by the banks against food stocks. That means what? That is a polite way of saying to the hoarders to corner the stocks and hold on to them so that the prices can be raised in the market. Rs. 367.62 crores were advanced against stock exchanges and bullion. This is the way public deposits are being employed at present. Why is Mr. Desai so shy and so unwilling to take them over and use these deposits to better purposes so that the country and the Plan can be safe? This is a question basically of planning of resources. It would save the poor people of this country from having to pay Rs. 40 crores as compulsory deposits. There will be no need for it. It will save the lower income brackets from having to pay this huge surcharge which has been imposed on them this year. There will be no need for the Government to put these unbearable impositions on the ordinary common working man. All that money and much more could be derived out of these sources. Therefore, I wholeheartedly support this Resolution and I hope the House will do its best to try and carry it out.

15.46 hrs.

Shri Muthu Gounder (Tiruppattur): Mr. Chairman, Sir, if the nationalisation of banks had been done earlier at the time of inception of the very planning itself, if we had done it at that time, we need not have to weep and say that the fruits of the hard work and planning have gone into the hands of a few. We are already late and we should not delay it any further. These banks are in the hands of a few. They are doing a lot of work. For instance, in Madras State, there are thousands of buses and thousands of lorries which ply on the roads. But they are controlled by a few hundreds of bankers. About 80 per cent. of the total number of buses and lorries are under hire-purchase system and are controlled by a few bankers. The hard work done by conductors, drivers and cleaners, the entire gain, the entire earning is being swallowed by those bankers. On a careful calculation, it is found that the interest that they are getting is not less than one hundred per cent. They are getting Rs. 100 for every hundred rupees that they are giving the money to small industries and all that. This way they are also amassing wealth. So, the nationalisation of banks is already delayed and we should not delay it by even a day. There may be Emergency now. But under this cloak of Emergency, the nationalisation of banks should not be delayed because it is more emergent, it is more urgent.

I may give an instance. For instance, we are doing farming and we are not able to earn what we should get from our cultivation. For example, I cultivated about 500 bags of paddy. At the time of harvest, I could not keep it because I had to have money and so I pledged it to the banker and he sold these 500 bags of paddy after six months, getting Rs. 10 per bag. I could not get it. The toil which we undertook, the trouble which we took for six months to earn our fruit is being robbed away by these bankers. Therefore, there is no justification to allow these bankers to exist any

[Shri Muthu Gounder]

longer in this country. These banks are like a pond or a tank where capitalists and big industrialists and big businessmen are taking shelter as crocodiles. If we nationalise these banks, then the entire fruits of this planning and the hard work of these poor people will go to them directly. These big industrialists having these banks in their own hands are doing a lot of cheating. These banks are a channel through which they get all those gains and from there again they give money to the industrialists, big and small. Thereby, capitalists are making money whereas the poor people, the hard workers are being cheated and are not given an opportunity to take the fruit of their hard labour. Not only that. In South India, there are some bankers. Unfortunately, those bankers are North Indians.

But because the bankers are North Indians and because they are getting a high rate of interest, the people in the South think that almost all North Indians are bankers and almost all of them are taking huge interest. The banking by the private individuals leads to this sort of thing which is not good for the country. It is also not good to leave the banking institution in the hands of a few individuals. It is in the interest of the country especially when we talk of integration, etc., that these banks should be first of all nationalised. When we try to begin nationalisation of big industries, we shall start with nationalisation of banks first. That too we should do without any further delay. We should not stand on principle but we should straightway take steps to nationalise all banking institutions.

Mr. Chairman: Shri T. Abdul Waheed.

Shrimati Subhadra Joshi (Balrampur): As there are many speakers to speak on this, may I request the Chairman to please extend the time by one more hour if the House does not mind?

Shri Bhagwat Jha Azad: We also support that the time may be extended. This is an important resolution on which so many hon. Members would like to speak.

Mr. Chairman: We shall see the sense of the House.

Shri Ranga (Chittoor): This should not be done as there are so many other non-official Resolutions that are coming up.

Shri A. K. Gopalan (Kasergod): My resolution is also there. Personally I have no objection provided I am allowed next time to move my Resolution.

Shri Ranga: There are several Resolutions. Simply because one of the Members has brought forward this resolution this time and there are many speakers to speak on this, the time should not be extended.

Mr. Chairman: Let Shri Waheed speak.

Shri Abdul Waheed: I am opposed to this Resolution which comes from this side of the House and that too from a lady Member. I think that this Resolution will not go a long way in solving the industrial development of this country at this juncture as is sought to be done. I also think that this will retard the progress of the development of industries. It is only the banking institution both in the public and private sector that will enable us to go in for the development of industries in the manner as we are doing at present.

I am fully aware of many of the malpractices that were committed by the banks in the past. But, in recent years, the Reserve Bank of India has taken over the control of all the banks and many of the malpractices that were being practised by these banks have been put an end to. Still stricter regulations have to be exercised on

these banks. I hope, in due course, even the malpractices that are still being practised will completely vanish.

There are many more things to be done. I do not think it is not possible for the Ministry of Finance or the Reserve Bank of India to make such rules and regulations as to have complete control over all these banks and see that these malpractices are not committed by them. The argument that the banks might be misused for committing such malpractices will not hold good at the present juncture. I think that the Ministry of Finance is going to have more and more control over these banks and in a short time, all the malpractices will be completely eliminated.

Then, some Members said that these private banks are a menace to the small people, to the small borrowers. Perhaps they are confusing these public banks with the small private moneylenders who charge interest at the rate of hundred, two hundred or three hundred per cent. Actually what will happen if you nationalise banks will be that the number of small private moneylenders will get multiplied and they will spread themselves as a menace in the villages and other places. And the small borrowers who now have easy access to these public banks will not be able to get money from the nationalised banks—if all these banks are nationalised—and they will have to resort to these small moneylenders who are simply a sort of menace to them and who charge heavy rates of interest.

There was an argument that the nationalisation of banks will better the condition of the employees of the banking institutions. I can authoritatively say that actually the staff of the State Bank of India, many of them, are eager to get themselves transferred and get a job in private banks rather than serve in the State Bank of India: because they think—and I have quite a number of instances where the employees of the State Bank of India

have been keenly competing to get a job in private banks, and when they get them and go away there—they think that the emoluments and service conditions in private banks are much better than those in the State Bank of India. Maybe, I do not know the conditions of the smaller employees in the private banks, but if they are not good they can be bettered, they can be rectified. What prevents them from giving those employees better conditions of service, better salaries? I do not know how nationalisation is going to better the condition of the employees of the banking institutions. They will be better off by being in the private sector.

I am fully aware that we are committed to a socialist pattern of society, and gradually most of these big institutions have to be nationalised. But we have to do it gradually. At this time when our industries need finance, and they need finance on a large scale, nationalisation of banks will only retard the provision of finance to these industries. Hence I think that nationalisation of banks is inadvisable at this juncture. It may come after ten or twenty years—when our country has been fully developed industrially; at that time we can think of nationalisation. But at the present moment not only will it retard our industrial progress, but also, the foreign investors who want to come to our country and invest in our industrial projects will, I think, be alarmed and frightened that this country is fast nationalising itself and is not a safe country to invest their money in and to undertake projects. That will be a disservice to the country rather than any kind of service as Shri Kashi Ram Gupta said.

श्री भागवत झा आजाद : चैयरमैन महोदया, जो प्रस्ताव सुभद्राजी ने सदन के सम्मुख रखा है मैं उस का समर्थन करता हूँ ।

[श्री भागवत झा आजाद]

इस में दो रायें नहीं हो सकतीं कि बैंक एक बहुत ही महत्वपूर्ण प्रतिष्ठान है, और आज के इस आर्थिक विकास के युग में यह बहुत ही आवश्यक है कि बैंक का राष्ट्रीयकरण किया जाय।

इस सदन के प्रायः सभी सदस्यों ने इस का समर्थन किया है और मेरा अनुमान है कि माननीय मंत्री जी जोकि इस प्रस्ताव का जवाब देंगे, वे भी इस के पक्ष में होंगे। इस का कारण यह है कि इस के पक्ष में अब तक रजतनी भी दलीलें दी गयी हैं वे अक्राट्य हैं और उन का विरोध नहीं किया जा सकता। सदन में केवल एक ही माननीय सदस्य ने इस का विरोध किया है, मैं उन का धन्यवाद करता हूँ। और उन के विरोध करने के कारण ऐसे नहीं हैं जिन के खिलाफ हम दलील न दे सकें। क्यों, क्या हम इसलिए चाहते हैं कि यह कुछ व्यक्तियों के हाथ से सिर्फ इसलिए ले लिया जाये कि यह उन व्यक्तियों के पास है? ऐसा हम इसलिए चाहते हैं क्योंकि हम ने अपने सामने जो एक सिद्धान्त रक्खा है वह सिद्धान्त एक समाजवादी समाज की स्थापना का है और उस में हमें अधिक से अधिक ऐसे सार्वजनिक क्षेत्र का विकास करना है जिस के अन्दर आने वाला लाभ और अधिक से अधिक लाभ वितरित हो सके। लेकिन आज जो बैंक्स हैं, इन बैंकों के पास जो फ़ाइनेंस के साधन हैं वे साधन ऐसे हैं जिन का कि वह सदुपयोग नहीं करते बल्कि वह उन का दुरुपयोग करते हैं। सदुपयोग करते हैं तो सिर्फ अपने लिये, अपने परिवार के लिए, अपने मित्रों के लिए तथा अपने बंधु बांधवों के लिए। इस तरीके से इस देश में जो पूंजी है वह इस देश के सिर्फ एक प्रतिशत: आदमियों के पास में है। वह एक प्रतिशत: आदमी इस को अपनी भलाई के लिए करते हैं। यों कहा जाय कि इस देश में सिर्फ १४००० हाउसेज के पास ही इस देश के बैंकों की सम्पत्ति है। उस का लाभ केवल एक

तिशत: आदमियों को मिलता है और जो इस देश के ९९ प्रतिशत आदमियों के बल पर अपनी पूंजी लेते हैं उस के रुपये को ले कर सिर्फ मामूली तौर से उस को सूद दे कर सम्पूर्ण लाभ स्वयं खा जाते हैं। इसलिए आज इस बात की आवश्यकता है कि हम अर्थ के सभी साधनों पर नियंत्रण करें। जबकि संकटकालीन स्थिति में हमें आवश्यकता है अधिक से अधिक रुपये की, हमें आवश्यकता है अधिक से अधिक साधन की, तो क्या इस समय यह उचित नहीं जंचता कि सरकार बैंकों का राष्ट्रीयकरण करे।

16 hrs.

हम यह नहीं कहते और यहां तक कि हमारे किसी कम्युनिस्ट बंधु ने भी ऐसा नहीं कहा है और वे भी इस बात पर ज़िद नहीं करते कि इन बैंकों का राष्ट्रीयकरण उनको बिना मुआविजा दिये करा जाये। हमारा विधान यह नहीं कहता और न हम यह चाहते हैं, हम अभी नहीं कहते, भविष्य के लिए कहा नहीं जा सकता लेकिन अभी के लिए मैं यह नहीं कहता कि हमारे संविधान में ऐसा संशोधन किया जाय जिस के जरिए उनको हम बिना मुआविजे के ले लें। इसलिए हम चाहते हैं कि उन को मुआविजा दिया जाये। जिस तरीके से इस देश में जमींदारी प्रथा को ले लिया गया, जिस तरीके से हम ने एल० आई० सी० को लिया और उस के लिए उचित मुआविजा सरकार ने तय किया, उसी तरह हमारा यह विचार है और यह सदन का भी विचार है, सिवाय एक सदस्य महोदय के, कि हम बैंकों का राष्ट्रीयकरण करें।

श्री इयामलाल (जम्मू तथा काश्मीर) : सिर्फ एक ही विरोध में है यह आप कैसे कह सकते हैं ?

श्री भागवत झा आजाद : मैं ने अब तक के लिए कहा है कि सिर्फ एक ने विरोध

किया है। मुझे मालूम नहीं और मैं यह कैसे कह सकता हूँ कि सर्राफ साहब इसका विरोध करेंगे या क्या करेंगे? इसलिए यह बिलकुल स्पष्ट है कि मेरा मतलब यह है कि अब तक बोलने वालों में से सिर्फ एक ने इसका विरोध किया है। यह प्रीज्यूड था भाई।

मैं यह कह रहा था कि आज इसकी आवश्यकता है। क्यों? इसको दूसरे पहलू से देखा जाये। हमारा भारत देश एक कृषि प्रधान देश है। हमारे माननीय प्रधान मंत्री जी ने कल भी अपनी बहस में कहा कि इस देश को अगर विकास करना है, आगे बढ़ना है तो हमें कृषि के क्षेत्र में बचत चाहिए। आज इन बैंकों की क्या आवश्यकता है? यह बैंक बड़े बड़े उद्योगों को ऐडवांस देते हैं। यह बुलियन और स्टीक मार्केट्स को ऐडवांस देते हैं। यह औरों को भी ऐडवांस देते हैं मगर यह छोटे उद्योगों को ऐडवांस नहीं देते हैं। यह बैंक होर्डिङ्ग करने के लिए ऐडवांस देते हैं। यह बैंक जो मिडिलमैन, बीच के श्रमिक हैं जिनके हाथ किसान अपनी सारी सम्पत्ति को अपने सारे अन्न को बेच लेता है, उन मिडिलमैनों को इन बैंकों से ऐडवांस मिलता है जमा करने के लिए, लेकिन जो किसान हैं, जो मिट्टी रपर मेहनत कर और खून पसीना एक कर के अन्न उपजाते हैं उनको ऐडवांस नहीं मिलता है . . .

श्री पु० र० पटेल (पाटन) : स्टेट बैंक है तो ?

श्री भागवत झा आजाद : स्टेट बैंक की शाखासुएं कहां कहां पर हैं? गोड्डा? सब-डिवीजन जहां का मैं रहने वाला हूँ वहां की आबादी ३ लाख ५६ हजार है। वहां गोड्डा में अभी तक स्टेट बैंक की एक भी शाखा खुली नहीं है। सरकार ने निश्चय किया है कि प्रत्येक सब-डिवीजन में स्टेट बैंक की शाखा खोली जाये, सिद्धान्त रूप में यह मान लिया गया है लेकिन दरअसल अभी तक खुली कहां

कहां हैं यह माननीय सदस्य बतलायें तो सही? जब इस सिद्धान्त को कार्यरूप में परिणित करने के लिए हम इनसे अनुरोध करते हैं तो इस के लिए उप वित्त मंत्री महोदय कहेंगे कि यह सम्भव नहीं है। क्यों सम्भव नहीं है? हम चाहेते हैं कि इन प्रश्नों के जवाब दिये जायें। जबकि उससे हमें इतनी आमदनी होने वाली है तब इसे क्यों नहीं अमल में लाया जा रहा है? सरकार कहती है कि सिर्फ ६ करोड़ और कुछ लाख रुपये की आमदनी होगी। मैं कहता हूँ कि यह गलत बात है। इन बैंकों से जो पूंजीपति हैं इनको १५०० करोड़ रुपये की आमदनी है हालांकि मैं समझता हूँ कि उससे भी अधिक आमदनी है। लेकिन चूंकि हमारे कम्युनिस्ट भाई इतनी ही बतलाते हैं तो खैर उनको बात ही मान ली जाये और उसमें टैक्स देने के बाद उनके पास फिर भी ७ या साढ़े ७ करोड़ रुपया लाभांश का अंश है। क्यों सरकार आज ४५ करोड़ रुपये खर्च कर रही है? उनको मुआवजा दे कर ऐसा इनवैस्टमेंट क्यों नहीं करती जिस इनवैस्टमेंट में उनको तुरन्त ७ करोड़ रुपया लाभांश में मिले?

Shri P. B. Patel: May I know from you, suppose compensation is to be paid, that will be about Rs. 100 crores? What would be the rate of interest on it?

श्री भागवत झा आजाद : श्रीमान्, यह दुर्भाग्य है हमारा और आप का कि हम इस प्रश्न पर गम्भीरतापूर्वक विचार नहीं कर सकते। मेरा कहना है कि १०० करोड़ रुपये की जरूरत नहीं है। हम कहते हैं कि अभी इसको सिर्फ ४० करोड़ रुपये की जरूरत है। आप कहेंगे कि ४० करोड़ बहुत अधिक है संकटकाल की स्थिति में, तो मैं यह कहता हूँ कि यह वही ४० करोड़ का इनवैस्टमेंट है जिससे आपको साल साल में कम से कम टैक्स देने के बाद ७ करोड़ रुपये का लाभांश मिलेगा। तो क्यों न हम यह इनवैस्टमेंट करें?

[श्री भागवत झा आजाद]

यह जो हमें १०० करोड़ रुपये की बात कही जाती है कि १०० करोड़ रुपये बतौर मुआविके के देने पड़ेंगे तो यह बात बिलकुल निराधार है। बात तो असल यह है, सभापति महोदया, कि इस देश में जिन के पास पूंजी है या जो पूंजी रखने वाले हैं या इतने अधिक शक्तिशाली हैं और उन के साथ में इतनी अधिक शक्ति है कि यह हमें मजबूर कर देते हैं। पमो नहीं श्री मुरार जी देसाई जैसे मजबूत मिनिस्टर को भी पूंजीपति कैसे मजबूर कर देते हैं? उन को तो मजबूर नहीं होना चाहिए। जब सरकार की और सम्पूर्ण देश की मांग है, हमारी पार्टी के हर एक सदस्य की मांग है कि इन का राष्ट्रीयकरण किया जाय, तो फिर सरकार क्यों आगे कदम नहीं बढ़ाती? राष्ट्रीयकरण सिर्फ इसलिए नहीं कि हम इन पूंजीपतियों के खिलाफ हैं, यह पूंजीपति रहें और इन्हें अभी भी बहुत से फ़ील्ड खेले खाने के लिए काफी हैं। इन के बारे में और भी बहुत से स्कैंडल सुने होंगे। अंडरइनवाएंसिग और ओवरइनवाएंसिग यह आज तक कर ही रहे हैं। तब ऐसी स्थिति में यह आवश्यक है कि हम इस को करें।

श्री पटेल ने मुझे टोकते हुए कहा था कि आजाद साहब स्टेट बैंक तो है। अब मैं उनको यह बताऊँ कि इन बैंकों की शाखाएँ सम्पूर्ण देश में ५१११ हैं और इन ५१११ शाखाओं में रूल मनी देती साधनों के लिए सिर्फ ६५१ हैं। यह भारत देश एक कृषि प्रधान देश है। यह ७ लाख गांवों का देश है। इस के लिए प्रधान मंत्री स्वयं कहते हैं कि अगर इस देश को आगे बढ़ाना है तो इस की कृषि को उन्नत करना है। इस देश में बैंकों की ५१११ शाखाओं में से उन देहातों में, जोकि सचमुच में भारत है क्योंकि यह गांवों का देश है, वहाँ सिर्फ ६५१ शाखाएँ हैं . . .

Shri P. B. Patel: Do you know one thing that the practice is, the expenditure on the branches of the State Bank is subsidised by the Central Government?

श्री भागवत झा आजाद : मुझे बड़ा अफसोस है कि आप जैसे सज्जन जोकि कृषि में इतनी अधिक रुचि रखते हैं उन को इस की सही जानकारी नहीं है और जोकि इस तर के सवाल उठाते हैं। मैं तो चाहता हूँ कि बैंकों के राष्ट्रीयकरण के बारे में अगर किसी को कोई शंका हो और सवाल पूछे तो मैं उसका जवाब दे दूंगा। बैंकों का राष्ट्रीयकरण क्यों न किया जाये इस के बारे में उन के पास वास्तव में कोई दलील नहीं है। मैं यह कह रहा था कि जो आप स्टेट बैंक की बात करते हैं तो उस का उत्तर मैं ने पहले दे दिया कि यह स्टेट बैंक की शाखाएँ अभी तक भी सम्पूर्ण और वास्तविक रूप में जिला स्तर पर काम करती हैं, सरकारी नियम के अनुसार आज तक यह सबडिवीजनल लेवल पर नहीं पहुँची हैं। इस के लिए मैं ने आप को एक उदाहरण दिया। हमारे बहुत से सबडिवीजन्स हैं जहाँ कि इस की शाखाएँ आज तक नहीं खुल पाई हैं। इस देश में आज एक प्रतिशत आदमी इस का उपयोग करते हैं। इस देश में जो ७ लाख गांव हैं और जहाँ के किसानों को रेडवांस चाहिए, वे नहीं पास कर पाते हैं। यह पूंजीपति होर्डिंग के लिए दामों को बढ़ाने के लिए, अंडरइनवाएंसिग और ओवरइनवाएंसिग आदि चीजों के लिए इस का दुर्हयोग करते हैं। आज यह राष्ट्रीय सरकार जिसने कि समाजवाद का ब्रत लिया है, जो चाहती है कि इस देश में हर एक आदमी का विकास हो, उस सरकार को अपने देश के आर्थिक विकास के लिए, अपने सामाजिक विकास के लिए और इस देश के लाखों गरीबों को ऊपर उठाने के लिए कल ही नहीं बल्कि आज से इस बात की घोषणा कर देनी चाहिए और बैंकों का राष्ट्रीयकरण कर दे। वह पूंजी और वह लाभ जो आज कुछ व्यक्तियों की जेबों में जा रहा है इस आर्थिक असमानता की ओर भारी अन्तर को दूर करे।

बैंकों का राष्ट्रीयकरण करने से होने वाले लाभ स्पष्ट हैं। हमारे अन्य मित्रों ने

इस पर विस्तृत रूप से प्रकाश डाला है। इस बात की आवश्यकता नहीं रही है कि उसके पक्ष में और दलीलें दी जायें। दलीलें बिलकुल रफ़्त और अकाट्य हैं अगर कोई वास्तव में राष्ट्रीयकरण के खिलाफ दलील हो तो हम अवश्य उसे सुनना चाहेंगे। लेकिन दरअसल दलील कोई उसके खिलाफ है ही नहीं जो कि पेश की जा सके। सरकार खुद नहीं कहती है कि बैंकों का राष्ट्रीयकरण करना कोई बुरी चीज़ है। सरकार उसके हक में है लेकिन उसको लागू करने के लिए तैयार नहीं जान पड़ती है। साफ़ साफ़ कुछ नहीं कहती महज़ एक गोल मटोल बात कह देती है कि यः मांग ठीक है लेकिन अभी क्या किया जाय ? इसलिये मैं माननीय श्री भगत से यः सुनना चाहता हूँ कि उनके पास इन दलीलों का क्या जवाब है। अब अगर वह यः कहें कि अभी के लिए तो भाई क्षमा करो, अभी नहीं कर सकते हैं, अभी नहीं आगे होगा, तो हम इस पर भी मान जायेंगे और हम सन्तोष कर लेंगे लेकिन आप कहिए और स्पष्ट रूप में कहिये कि आप क्या करने जा रहे हैं।

अभी फेडरेशन के एक बन्धु ने ४ पेज का एक पैम्फलेट निकाला है, सारा पैम्फलेट है, मंत्री महोदय की तरफ से भाषण नहीं है बल्कि उसमें फीगर्स दी हुई हैं, आंकड़े दिये हुए हैं। अब मंत्री महोदय बतलायें कि वह आंकड़े गलत हैं और अगर गलत हैं तो किस रूप में गलत हैं और कैसे गलत हैं ? इसलिये मेरा निवेदन है कि मंत्री महोदय इस पर पुनर्विचार करें और विचार करने के बाद इस देश के हर एक आदमी को जो आपकी ओर देखता है, यह विश्वास दिलायें कि सरकार उनके हित में बैंकों का राष्ट्रीयकरण अविलम्ब करने जा रही है।

Mr. Chairman: The time allotted for the discussion of this particular resolution was 3 hours. The discussion ought to have concluded at 4.35 p.m. But, many Members are still desirous of participating in the discussion.

Shri Sham Lal Saraf (Jammu and Kashmir): Yes, certainly, we want to participate, because this is a resolution having a bearing on the entire economy of the country.

Shri Umanath (Pudukkottai): May I make one submission....

Shrimati Subhadra Joshi: I beg to move:

"That the time fixed for this Resolution be further extended by one hour."

Shri Sham Lal Saraf: I would like to move an amendment to it to the effect that it should be extended by two hours rather than one hour.

Shrimati Subhadra Joshi: That would be still better.

Mr. Chairman: I think the time for this was already extended once. This is the second time that the time is being extended. I shall now put the motion to vote...

Shri A. K. Gopalan: I am not against it, but I want to make a submission. I have no objection if my resolution which was introduced last time is not taken up today. But I want to know whether at least on the third occasion it will be taken up.

Mr. Chairman: I believe that it was partially heard last time. It will be continued on the next day. Now, I shall put this motion to vote.

The question is:

"That the time fixed for this resolution moved by Shrimati Subhadra Joshi be further extended by one hour."

The motion was adopted.

Mr. Chairman: The motion has been adopted. So, the time is extended by one hour now.

Shri Warrior: I support this resolution, but I have my own hesitation in

[Shri Warrier]

doing so, because any support coming from this side may not be welcomed, even though my wholehearted support comes for this resolution for some cogent reasons and in the light of the experience that I have gained in this sector of economy.

Out of the three hundred odd banks in India, about a hundred and fifty or more are in the State of Kerala, and we have had the experience of the banking industry for a number of years. The most recent experience that we have had is in the Palai Central Bank which has crashed. In fact, the employees of the Palai Central Bank and also the Bank Employees' Union of Kerala, which is a unique all-India federation, told the authorities concerned that this bank was going to crash, but Government did not heed it. Now, the plea is made that the Reserve Bank has got its own advisers or its own observers in every bank, of some stature, especially in the scheduled banks. But even then, what is happening in the banking industry?

So far as the Kerala banks are concerned, there are only one or two scheduled banks, while the rest are unscheduled banks. We used to call many of these banks by the name of 'by-lane banks'; they were not even banks in the front row, not even in the lanes, but in the 'by-lanes'. Only a small board is put up and they function. In fact, they are not actually doing the regular business of banking. Most of them were doing only pawnshop business. These pawnshop houses have become the shelter and recluses of all sorts of imaginable and unimaginable ways of hiding financial matters from the public gaze as well as from the hold of Government. So far as the deposits are concerned, we know today only the deposits known to the Government especially from the returns which these banks send to the Reserve Bank. But lakhs and lakhs of rupees are deposited in these 'by-lane banks', which do not come into

the limelight, and they are not assessed at all. All the blackmarket money is not kept in the ordinary banks, which have to send returns to the Reserve Bank but it is kept in these mushroom banks. And these mushroom banks have now become elephantine banks, whereas the other banks like the Palai Central Bank have crashed, when we know fully well that thousands and thousands of depositors are at their tender mercy. That is what is happening. In fact, it is not only that, but the bank employees employed in these banks are the worst sufferers in this economic sector. Their case was not considered, when the wage board was set up for the bank employees on an all-India scale. These Kerala banks which were banks confined to the Kerala State only and which were not inter-State banks, were not covered by the terms of reference of the wage board, and they were left to the tender mercy of the banking people. The entire commerce and industry of the State was thus left in the hands of a few of these banking people. When that is the case, I do not know what the fate will be of so many of these entrepreneurs and new traders coming into the field. For instance, it has come to my notice that several of these small traders and entrepreneurs were put out of job, completely smashed by these few people who are holding the reins of this banking industry.

On an all-India scale, out of the three hundred odd banks, just half a dozen banks control about 60 per cent of all the deposits and all the transactions in India. Almost 95 per cent of the banking industry is over in just 82 scheduled banks. I would like to know what is done by all the other banks. An inquiry must be made into their activities in the economic field. If that inquiry is made, you will find that all sorts of nefarious activities are conducted by these people. Some people without even a single naya paise in their pocket have become multi-

millionaires by controlling the industry and commerce at a number of places, and at the same time, those who had a little means are going from bad to worse, from bad pauper to a worse pauper. So, this banking business is only a namesake for banking business actually. Take the case of the chit funds, for instance. Chit fund business is the main operation of these people. Now, what is a chit fund? Chit fund operation is accumulation or mopping up of the small resources and small savings of the villagers and the town people, of those who are working, who are toiling and who are employed. Their resources are mopped up, and with these funds, these banking people operate in a high way in the economic field. Once these banks crash, then the entire resources made up brick by brick, pie by pie, are lost. Thousands of people from my place, employed in the various parts of India had deposited their amounts in the Palai Central Bank, and it was a scene of a scene when that bank crashed on one fine morning. Hundreds of girls working in the hospitals as nurses had accumulated pie after pie, and brick after brick, and they were some of the worst sufferers. It was not tears that fell down from their eyes, but it was real live blood that flowed from their eyes, because, all of a sudden, they became destitutes. Those young girls who were working in such far-off places, hundreds and thousands of miles away from their homes, had nice dreams; they had worked hard and accumulated small sums, and they thought that they could go back and have a settled married life in their place. But all such dreams were dashed to the ground one day by a few of these people about whom the bank employees had told the Government to be very vigilant. But Government did not take heed of that. What are these observers of the Reserve Bank doing in these banks? Has there not been any crash? I will close that with that.

Coming to the credit position, the Reserve Bank is not allowing any of

these banks to give credit to farmers. They cannot pledge their land, they cannot pledge any of their possessions. What is the use of these banks going on like this? It is not for the farmers' interest. At the most, what is done is that moneylenders go and pledge something in the banks in the form of gold or something else, take the money from these banks and they operate in their own way as usurers. All the commodities are cornered by them. That is why this morning I asked a specific question whether in a particular commodity, the price support given by Government would actually reach the primary producer. It won't, because the prices are decided not by the producer or the purchaser of the produce, but the middlemen who operate through these usurers. In that way also, the credit question is a big question in rural India. That must be tackled in some other way. We cannot depend on the private banks to do it in their own way.

Taking all these things into consideration, it is necessary that banks should be nationalised. There are other matters like speculation, over-invoicing, under-invoicing. A single foreign collaboration licence today in my hand can fetch 300 to 600 per cent in Dalal Street in Bombay not in cash or currency but in hard gold bars. All these things are being done in this country.

So at least this step should be taken now. It is only a very small step compared to the huge task facing Government in the economic sphere. If the proclaimed objectives are to be achieved at least in the foreseeable future, this is the first, initial step, the primary step and the simplest step that should be taken—namely, that the banks should be nationalised. Hence I support the Resolution.

Mr. Chairman: Shrimati Lakshmi-kanthamma. The hon. Member will take 6 minutes.

Shri Sham Lal Saraf: Chance should be given equally to those who are against the Resolution. I should get an opportunity.

Shrimati Subhadra Joshi: Why should he oppose it?

Shrimati Lakshmikanthamma (Khammam): In general, I support the Resolution moved by Shrimati Subhadra Joshi. We have a socialistic society in which in the ultimate analysis banks should be nationalised. There is no dispute on that. I think even the Finance Minister never disputes this point. But when the banks have to be nationalised is for Government to decide. I feel Government should take the earliest opportunity to do so in view of the place the banks occupy in the national economy.

Banking in the private sector will hamper planned economy, as many hon. Members have said, private industrialists exploit the situation to their own advantage. People invest their money in private banks. But we know that this money is used not for developmental activities, but for the personal advantage of the banks.

16:25 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

It has been evident that they have gambled in many cases. These private people have gambled with public money which has resulted in mismanagement of banks and liquidation of banks like the Palai Bank and Lakshmi Bank. Also the discussion held during the last session on the Vivian Bose Report shows how they are involved in anti-national and anti-social activities.

The vital role that banks play can never be overlooked. They are the life-line. They control the financial capital of the country. Regarding concentration, no less a person than Shri H. V. R. Iengar, a former Governor of the Reserve Bank of India, had remarked: 'One of the structural features of Indian banking is the concentration of power, which in some cases is enormous in relation to the capital employed. From time to time, we come across cases in which a family or a group has got full controlling interest in a bank. It has also been

found that a single director of a bank also happens to be the director of several industrial concerns'. They use these banks as a power-house to build up their industrial empire. The savings of the people which are to be used for public purposes are used for their private purposes. If we are aware of the advantages accruing from nationalisation of banks, we are sure we will take the earliest step to nationalise them. The profits which have hitherto gone to private people would come to Government. It would regulate banks' activities, stop hoarding and also help in holding the price line. Artificial scarcity of goods will be eliminated. A further advantage is that rural banking will receive the highest impetus. The profit motive will be replaced by service motive. Manipulation of foreign exchange by unlawful remittances, under invoicing, over-invoicing and repatriation of profits of foreign banks—all these will be stopped. Our export and import will get greater fillip. Black money can be easily spotted out. Tax evasion can be checked. The country's economy can be set on healthy grounds. Concentration of wealth and industry in private hands will be checked. It will be a great step towards the establishment of a socialistic society. Depositors will have confidence in a State bank. The top-heavy administration at present existing in private banks will be avoided. The nation's resources will be mobilised for defence and development. These are the various advantages that the country will have through nationalisation of banks. Hence I request the Finance Minister to consider the Resolution favourably and take the earliest step to nationalise banks in the country. I support the Resolution.

Shri Sham Lal Saraf: I have full sympathy with the Mover of the Resolution. I have full realisation of the motive behind it. I would respectfully submit to all those who have spoken—though, of course, I had not the privilege of hearing everybody

that in two or three matters we have to be very careful and very cautious lest we take a swing this way or that and ruin our entire economy.

In matters concerning banking or fiscal or economic policy, in any step that we take we should be very cautious, very careful.

Only in the last Budget session certain fiscal policies were adopted by Government. Various interests that are represented in this House supported them from different angles, and some of my hon. friends opposed them from different angles. I would submit that while such matters are considered, we should give due consideration to these matters and then give own opinion.

In banking, it is not merely that A, B and C groups are controlling banking finance in India. It is not that. The main thing is it means credit for the country as a whole, how much credit-worthy we are, how much we are able to afford credit facilities to the entire population, whether they are working in the fields, factories, in business or other pursuits. Mixed economy has been accepted as a policy by this House, and hence banking facilities must be made available to all the businessmen, industrialists and all others and people in different walks of life. That is the purpose that banking serves.

Two or three main reasons have been placed before the House in favour or nationalisation. Shri Bhagat Jha Azad thinks, I gather, that banking means crores and crores of rupees being taken away for nothing. Actually, the working of the banks is different. It is inviting deposits from A, B and C and then lending it to X, Y and Z, and in between whatever they earn they have to maintain their staff and also pay dividend to the shareholders.

As for the point made by Shri Warrior, there are a number of devices that have been devised and that have to be devised which I will mention

presently. At the moment the Reserve Bank has control of the banks and those steps come one after the other.

In my own humble way, I have had some experience as Chairman for eight or nine years of a bank which is 75 per cent nationalised, and I can tell you that because of being nationalised, it has not attracted deposits to the extent other banks did. You should not only be able to borrow and lend, you should be able to attract deposits from the people.

Shri Prabhat Kar: What is the record of the State Bank?

Shri Sham Lal Saraf: You have to gain the confidence of the depositors. Some people may be thinking in a progressive way as it is called, but the people of the country are not of that temperament today. The bank in which the Government of Jammu and Kashmir had 75 per cent of the shares, when compared to other banks, could not attract deposits from the people, because people have yet to show their confidence in such banks. There is a lot of ignorance in the country, and most of our people are illiterate. Secondly, they cannot understand what nationalisation of banks means.

Shri Kashi Ram Gupta: Your experience may not apply to the whole of India.

Shri Sham Lal Saraf: I am speaking of my experience.

My submission is that this is not the time for nationalisation. The time may come, but we have not reached that stage yet. At the present time what should be done is to regulate and control the banking business in the country.

Shri Kashi Ram Gupta: What is the time-limit?

Shri Sham Lal Saraf: During the last two or three years the Reserve Bank has introduced a number of steps which have certainly curtailed the ac-

[Shri Sham Lal Saraf]

tivities mentioned by Shri Warior. Not only are licences issued to Exchange Banks, they have also to report on their working, and even what is lent by them is controlled. Scheduled Banks can advance only 15 per cent of moneys on their total investment in loans advanced, as clean advances, the balance has to be in giltedge securities etc. which is easily convertible into cash.

Not only that. I would agree with the hon. Member who moved the resolution and said that there is interlocking of funds by big business magnates controlling these banks. Government should examine this and take suitable steps.

I am in agreement with the motive behind this motion, but looking at the present conditions and the actual working of banks, I think it is impossible to implement it immediately. I do not know what the hon. Minister might say, whether we have got the funds to purchase all the shares immediately or pay compensation for them. Apart from that, I feel it would scare away the entire business, commercial and industrial community, and it will not provide any incentive or attraction to the people to deposit their savings.

Shri Kashi Ram Gupta: What are your grounds?

Shri Sham Lal Saraf: Because banking is a very delicate mechanism, I dare say this step will bring about a crash all over the country. Therefore, this resolution should not be accepted in its present form.

Certainly, Government may and should control and regulate the working of the banks. Some steps have been taken, even they may have to take more, so that there may be no abuses. In fact, they are controlling non-scheduled banks also, and would

not allow them to function if they do not work properly. Government's experts in banking and finance may examine these things and plug any loopholes that may exist, but I submit that this House should not agree to the resolution.

[श्री शिव नारायण (बांसी) : उपाध्यक्ष महोदय, यह जो प्रस्ताव सामने है उसका समर्थन करने के लिए मैं खड़ा हुआ हूँ। मैंने बहुत से माननीय सदस्यों की बातों को इस हाउस में सुना है। मैं डिप्टी मिनिस्टर साहब से निवेदन करना चाहता हूँ कि इस मुल्क की आबादी ४० करोड़ के लगभग है और इसमें करीब ३५ करोड़ के डिपॉजिट्स बैंकों में हैं। आज अगर पब्लिक को यह ऐश्वर्य हो जाये कि उनके धन दौलत की रक्षा हो जायेगी तो ४० करोड़ रु० एक दिन में जमा हो सकते हैं और साथ में अगर आप चालीस का सौगुना कर दीजिए तो कितना रुपया जमा हो सकता है। आज पब्लिक को इस बात का विश्वास नहीं है कि उस का धन कहां जाएगा। आज मुल्क में कहीं पंजाब बैंक है, कहीं नेशनल बैंक है, इस तरह नाना प्रकार के बैंक हैं। स्टेट बैंक तो नामिनल है। इन बैंकों में हम पेट काट कर पैसा जमा करते हैं और इस को पूंजीपति अपने बिजनेस में लगाते हैं। और गवर्नमेंट की जो पंजवर्षीय योजना है उसके लिए हमको रूस और अमरीका से कर्ज लेना पड़ता है और उस पर सूद देना पड़ता है। मुल्क में पैसा गढ़ा हुआ है। सोना गढ़ा हुआ है। लेकिन उसको लोग छिपाकर रखे हुए हैं। इसी से प्रकट होता है कि इन लोगों का राष्ट्रप्रेम कितना है।

सरकार ने गोल्ड कंट्रोल किया तो इस पर बड़ी आवाजें उठीं गईं। ग्यारह ग्यारह ट्रक सोना लोगों के घरों में है जिसे सरकार नहीं निकलवा पायी है। अगर बैंकों का राष्ट्रीयकरण हो जाए तो जिस प्रकार सोना ग्रन्थ बैंकों

में जाम होता है और जिसका लोग सूद खाते हैं, वह रुपया गवर्नमेंट के हाथ आ जाए। और यह जो बैंक कर्मचारियों के स्ट्राइक होते रहते हैं ये भी बन्द हो जायें।

हमारी मौजूदा सरकार कांग्रेस की सरकार है। हम इस देश में सोशलिस्ट पैटर्न आफ सोसाइटी लाना चाहते हैं। आज गवर्नमेंट को उस पर अमल करना चाहिये। अगर आज हमारे बैंक नेशनलाइज हो जाएं और अर्थ की गारंटी हो जाए तो जनता को हिम्मत हो जाये कि बाई एंड बाई नेशनलाइजेशन की तरफ गवर्नमेंट चल रही है और समाजवादी व्यवस्था लाना चाहती है। हमको ऐसा कदम उठाना चाहिये कि जिससे यह काम आगे बढ़े।

अभी हाल में आपने उस हाउस में यहां विवियन बोस कमीशन की रिपोर्ट को पेश किया उसके डिटेल् में मैं नहीं जाना चाहता। उससे पता चलता है कि कुछ लोगों के हाथ में आज पैसा है। अगर इस देश का धन कुछ मुट्ठी भर लोगों के हाथ में रहेगा तो यहां समाजवादी व्यवस्था पनप नहीं सकती।

हमने इस देश में नारा लगाया था : गरीबों को मिलें रोटी तो मेरी जान सस्ती है। भगत सिंह जिसने इसी भवन में बम चलाया था, उसने यह एलान किया था :

गरीबों को मिले रोटी तो मेरी जान सस्ती है। अगर बैंकों का आप राष्ट्रीयकरण कर दें तो जो पैसा जनता के पास है वह जमा कर दें और निश्चित हो जाए। आज गांवों में चोरी, डकैती इसी लिए होती है कि किसान जो पैसा कमाता है उसको अपने ही पास रखता है, क्योंकि वह बैंकों का हिसाब किताब नहीं समझ सकता। जब बैंकों का राष्ट्रीयकरण होगा तो गांव वालों को उसमें विश्वास हो जाएगा और वह अपना पैसा उन बैंकों में जमा कर देंगे।

आज लोगों को खेती के लिए समय पर पैसा नहीं मिलता। कोओपरेटिव बैंक आपने जो खोला है वह हम से ९ परसेंट सूद लेता है और हम को दो और तीन परसेंट देता है। जब गवर्नमेंट ने कम्पलसरी सेविंग के बारे में एलान किया तो मैंने कहा था कि आप इसमें साढ़े चार परसेंट सूद देंगे, अगर आप डाकखाने में चार परसेंट कर दें तो करोड़ों रुपया डाकखानों में लोग जमा कर दें। अगर गवर्नमेंट जिम्मेदारी अंदाज ले, तो मैं समझता हूँ कि एग्रीकल्चरल डेवलपमेंट के लिये और पंचवर्षीय योजनाओं के लिये जो रुपया विदेशों से मांगना पड़ता है वह न मांगना पड़े और जो सरकार को फारिन एक्सचेंज की कठिनाई होती है वह न हो।

मान्यवर, मैं जानना चाहूंगा कि सरकार बैंकों को अपने हाथ में लेने में क्यों संकोच करती है। मैं इसका जवाब चाहूंगा अपने डिप्टी फाइनेंस मिनिस्टर साहब से। उनको क्या हिच है। हमारा नारा है कि हम देश से गरीबी को मिटाना चाहते हैं, हम इस देश के गरीबों को प्रोटेक्शन देना चाहते हैं। गवर्नमेंट जो यहां बैठी है यह गरीबों की बिठायी है। मैं आज फाइनेंस मिनिस्टर से कहना चाहता हूँ कि हमको पूंजीपतियों ने और धनी लोगों ने वोट नहीं दिया है। हमको गरीबों ने वोट दिया है। और इसीलिए यह नेशनल गवर्नमेंट है। हमको चाहिये कि हम बैंकों के नेशनलाइज करें और गरीबों को फायदा पहुंचाये। ऐसा न होने से बैंक कर्मचारियों में त्राहि त्राहि मची हुई है। १३ सितम्बर को एक स्ट्राइक होने वाला है, अप्रैल में एक स्ट्राइक हुआ था। इसका क्या मतलब है। सरकार को चाहिए कि इसकी जड़ में जाए और पता लगाए कि इस प्रकार की आवाज देश में क्यों उठती है।

[श्री शिव नारायण]

हमारे देश में अर्थ शास्त्र का सब से बड़ा पंडित चाणक्य पैदा हुआ है। आज तक दुनिया में उससे बड़ा अर्थ शास्त्री पैदा नहीं हुआ। मैं चाहता हूँ कि हमारी सरकार के फाइनेंस मिनिस्टर चाणक्य की तरह काम करें, जिस ने इस देश को महानन्द के राज्य से मुक्त कराने के बाद चन्द्र गप्त को राजा बनाया और देश की अर्थ व्यवस्था बना दी, पर स्वयं महामंत्री नहीं बना और राक्षस को महामंत्री बनाया जो पुराना मंत्री था और जो हिसाब किताब को जानता था। इसलिए मैं चाहता हूँ कि हमारे भगत जी, जो कि हमारे डिप्टी फाइनेंस मिनिस्टर हैं, और जो कि बड़े विद्वान हैं वह इस बात को ऐसे फिट करें कि हमारी मांग स्वीकार हो जाए। यह सारे हाउस की आवाज है, कांग्रेस वाले भी इसके पक्ष में हैं और अपोजी शन वालों ने भी इसका समर्थन किया है। यह बहुत गम्भीर सवाल है।

मैंने चाणक्य को इसलिए कोट किया कि हमारे मित्र लोग अंग्रजों की और रूस वालों की इकानामिक्स की किताबें पढ़ते हैं अपने अर्थशास्त्री और पंडितों की पुस्तकें नहीं पढ़ते। मैं तो तुलसीदास को पढ़ता हूँ जिन्होंने कहा है :

जामू राज प्रिय प्रजा दुखारी

सो नृप अबशि नरक अधिकारी

यह तुलसीदास जी ने लिखा है। इस को पढ़िये और इस पर अमल कीजिए। रामराज्य में ही गांधी जी की कल्पना पूरी हो सकती है। इसलिए, प्रार्थना यही है

श्रीमती सुभद्रा जोशी : अजकल तो कामराज है, रामराज नहीं है।

श्री शिव नारायण : राम और काम में केवल एक अक्षर का ही तो अन्तर है। हम रामराज के नजदीक आ रहे हैं। आजकल जो कामराज प्लान चल रही है उस के बारे में मुझे एक साहब ने कहा कि कांग्रेस वाले बड़े चालाक हैं कि अपनी वृत्तियों को देखते हैं। हमारे नेता श्री कामराज और पंडित जी आदि देखते हैं कि हमारी कमजोरियाँ क्या हैं और उन को दूर करना चाहते हैं। ऐसा होगा तभी करप्शन दूर होगा। और जो पूंजी पति बड़ी बड़ी तोंदें लिए फिरते हैं, जिन से उनके कारण चला फिरा भी नहीं जाता और उठने बैठने में मुश्किल होती है, उन का करप्शन खत्म हो जाएगा।

हमारी उत्तर प्रदेश की सरकार ने बसों का राष्ट्रीयकरण कर दिया। उस का परिणाम यह है कि वक्त पर गाड़ियाँ चलती हैं। लोगों को सब सुविधायें मिलती हैं, ओवर लोडिंग नहीं होता और कोई गड़वड़ी नहीं होती। थानेदार बस को नहीं रुकवा सकते। रघौली का थानेदार पड़े बसों को घंटों खड़ा रखता था, चाहे उस में कोई रईस बैठा हो, या कोई कांग्रेसी बैठा हो या कम्युनिस्ट बैठा हो। यात्री ताकते रहते थे और घंटों इन्तजार में बैठे रहते थे, एक घंटे बाद थानेदार सा बखरामा खरामा आते थे और बस में बैठते थे तब बस चलती थी। अब हमारी गवर्नमेंट ने बसों का नेशनलाइजेशन कर दिया है जिस से उस को भी मुनाफा होता है और पब्लिक को भी सुविधा है, सैकड़ों हमारे नौजवान को इस में काम मिल गया और वे सरविस कर रहे हैं।

मैंने सुभद्रा जी की स्पीच को सुना। उन्होंने कहा कि सरकार अपने सबसे बड़े अफसर को चार हजार तनख्वाह देती है और प्राइवेट लोग दस दस हजार तनख्वाह

बेते हैं। क्या बात है? प्राइवेट संस्थानों में बेईमानी की जाती है, पैसे का गलत इस्तेमाल किया जाता है। आमदनी सौ है तो इनकम टैक्स के लिए पचास लिखाते हैं। इस तरह इनकम टैक्स में बेईमानी होती है और हर चीज में बेईमानी होती है।

आज सुबह मैं ऊपर सेक्रेटरी साहब के पास गया था, उन्होंने मुझ को कम्पलसरी सेविंग के बारे में सब अच्छी तरह बता दिया। अगर आज बैंकों का काम गवर्नमेंट के हाथ में रहे तो दिल्ली से बटन दबते ही सारे हिन्दुस्तान में आवाज उठेगी, और काम में एकसूत्रता आएगी। कल जो अविश्वास प्रस्ताव आया वह तो एक मखौल था। किसी में एक भी कन्क्रीट बात नहीं कही उधर से। मखौल किया। कन्क्रीट बात यह है, जो कि आज कांग्रेस वाले गवर्नमेंट के सामने रख रहे हैं। वे बता रहे हैं कि यह कमी है, इस को ठीक करना है। यह कांग्रेस वालों का दम है।

मैं डिप्टी फिनांस मिनिस्टर साहब से कहना चाहता हूँ कि श्री टी० टी० कृष्णमाचारी जैसे फिनांस के विद्वान उन के साथ बैठे हुए हैं। मुल्क में और भी बड़े बड़े पंडित और विद्वान हैं। वह उन से बात करें और किसी उचित निर्णय पर पहुंचें। डिप्टी फिनांस मिनिस्टर साहब ने मुझ से कहा कि तुम किसान हो, तुम कोई रीयल बात बताओगे। मैं उन को यह रीयल बात बता रहा हूँ। इस में कोई बनाबट नहीं है। मैं फारेन कंट्री से आया हूँ, जहां पैनी सेविंग स्कीम चलाई गई थी, जहां मेरे बाप दादा प्राइवेट बैंक चलाते थे और पैसा बचाते थे।

हमारा देश दो एस्पैक्टस को मानता है। वह मैटीरियलिज्म में भी विश्वास करता है और स्पिर्टुअलिज्म में भी विश्वास करता है। फारेन कंट्रीज में मैटीरियलिज्म पर जोर दिया जाता है, लेकिन हमारे मुल्क में मैटीरियलिज्म और स्पिर्टुअलिज्म दोनों पर विश्वास किया जाता है। हम ७५ बरस की

उम्र तक अर्थ और धन दौलत कमाते हैं और ७५ बरस के बाद हम रिटायर हो जाते हैं और स्पिर्टुअलिज्म की तरफ अपने आप को लगाते हैं। यह हमारे देश की परम्परा और संस्कृति रही है। यह बात चाणक्य को पढ़ने से मालूम पड़नी है।

एक माननीय सदस्य : धर्म ?

श्री शिव नारायण : धर्म और अर्थ दोनों को हम मानते हैं।

एक माननीय सदस्य : काम और मोक्ष ?

श्री शिव नारायण : उस की तैयारी ७५ वर्ष के बाद होती है।

डिप्टी फिनांस मिनिस्टर साहब को मैं कहना चाहता हूँ कि इस देश का कल्याण पंच वर्षीय योजना की सफलता और चीन को आगे बढ़ाने का सब से प्रमुख उपाय यह है कि बैंकों को नेशनलाइज कर दिया जाये। जब धन सरकार के पास होगा, तो न हमें अमरीका के पास जाना पड़ेगा और न दुनिया के किसी और देश के पास।

इस देश में हम ने ब्रत रखना सीखा है। अगर महीने में एक दिन का ब्रत रख लिया जाये, तो चालीस करोड़ पाव अनाज बच सकता है एक वक्त का।

श्री ब० रा० भगत : उससे पेट भी नहीं निकलेगा।

श्री शिव नारायण : पेट भी नहीं निकलेगा और बदन भी आउट आफ कण्ट्रोल नहीं होगा। आज मेरी ५२ बरस की उम्र है, लेकिन आज भी मैं हाकी खेल सकता हूँ, एक मील दौड़ सकता हूँ, क्योंकि मैं कण्ट्रोल रखता हूँ, रेगलेट करता हूँ, ज्यादा धन नहीं है कि ज्यादा खर्च करूँ, पच्चीस मोटरों पर चलूँ और रोज नई मोटरें बदलूँ।

भारतीय संस्कृति ने सारी दुनिया को चिराग दिखाया है। मैं आशा करता हूँ कि

[श्री शिव नारायण]

सरकार बैंकों को नेशनलाइज़ करके दुनिया को मुंहतोड़ जवाब देगी। दुनिया के डेमोक्रेसी में विश्वास करने वाले देशों में भारत अप्रदूत है। सरकार को ऐसा काम करना चाहिए कि हमारा और हमारे देश का नेतृत्व चलता रहे।

धन की कोई कमी नहीं है। आज भी घरों में सोना गड़ा हुआ है। लोगों के पास कभी नहीं है। लेकिन कोई गारण्टी नहीं है।

श्री भागवत ज्ञा आज़ाद : पूंजीपतियों के घरों में।

श्री शिव नारायण : पूंजीपतियों के घरों में ही है। तो क्या आज़ाद के पास सोना है या शिव नारायण के पास सोना है। अगर मेरे पास होता, तो मैं कहता कि ले लो। इस देश में भामाशाह ने महाराणा प्रताप के लिए अपने खज़ाने खोल दिये थे, लेकिन आज बिड़ला और टाटा खोलने के लिए तैयार नहीं हैं। डिफेंस फण्ड में गरीबों ने पैसा दिया है, पूंजीपतियों ने नहीं दिया है। मैं गवर्नमेंट से पूछना चाँता हूँ कि वह इस बारे में क्या कर रही है। उसकी डिलाई से ही यह स्थिति पैदा हुई है, वर्ना डी० आई० आर० के अन्तर्गत उनका सारा धन लेकर चीन के आक्रमण के विरुद्ध प्रयोग में लाया जाता। तब यह अविश्वास प्रस्ताव हमारे खिलाफ न आ पाता। यह हमारी गवर्नमेंट की लीनिण्सी, शराफत और भलमनसाहत का ही परिणाम है। हम जितनी भलमनसाहत से पेश आते हैं, उतना ही हमको चिड़ाय़ा जाता है और उल्टी-सीधी बातें कही जाती हैं।

डिप्टी फिनांस मिनिस्टर साब को मैं क़ता चाँता हूँ कि हमारे शब्द रायगां नहीं जाने वाले हैं। हम लोगों ने अपना खून-पसीना बहा कर इस देश की आज़ादी को हासिल किया है। यह देश जिन्दाबाद रहेगा। इस देश

की आज़ादी मुफ्त में नहीं मिली है। गांधीजी ने दुनिया के सामने एक नया एक्सपेरिमेंट रखा और हमने बिना खून बहाए स्वराज्य लिया। यह स्वराज्य बड़ा कीमती है। इसको कायम रखने के लिए यह आवश्यक है कि बैंकों को नेशनलाइज़ किया जाये। मैं उनको बताना चाहता हूँ कि एक एक गरीब हमारे पीछे खड़ा है। संयोग से हमारा लीडर ऐसा है, जिस की सारे देश में पूजा होती है, लेकिन केवल प्राइम मिनिस्टर होने के नाते ही उनकी पूजा नहीं होती है। वह प्राइम मिनिस्टर रहें, तब भी उनकी देश देश में पूजा होगी और अगर न रहें, तब भी होगी। इस देश में कोई दूसरा आदमी पैदा नहीं हुआ है, जो कि जवा रलाल नेहरू का मुकाबला कर सके। अगर उसके नेतृत्व में, उसके शासन-काल में ही, हम यः नमूने का काम कर दें, तो मैं विश्वास दिलाता हूँ, मैं जिम्मा लेता हूँ कि पैंतीस करोड़, चालीस करोड़ रूपया दूसरे ही दिन बैंक में जमा हो जायेगा, पब्लिक देगी।

इन शब्दों के साथ मैं चाँता हूँ कि गवर्नमेंट इस रेज़ोल्यूशन को निायत खुशी के साथ मंज़ूर करे। मैं इस रेज़ोल्यूशन का समर्थन करता हूँ।

Mr. Deputy Speaker: The hon. Minister.

Shri M. L. Dwivedi rose

Shri Bhagwat Jha Azad: The time has been extended So, opportunities should be given to some more hon. Members.

Mr. Deputy-Speaker: I know that the time has been extended. But the Minister must have sufficient time to reply and the mover also has to speak.

Shri M. L. Dwivedi: I want to speak for a few minutes.

Mr. Deputy-Speaker: If he can finish in two or three minutes, I will give him that time.

Shri M. L. Dwivedi: I will require at least five minutes.

श्री म० ला० द्विवेदी : (हमीरपुर) :
उपाध्यक्ष महोदय, बैंकों का राष्ट्रीयकरण करने के सम्बन्ध में जो प्रस्ताव इस सदन के सामने प्रस्तुत हुआ है, मैं उसके समर्थन में बोलना चाहता हूँ ।

मुझे मालूम है कि हमारे देश में देहातों में लोगों से २४ रुपये सैकड़ा, २६ रुपये सैकड़ा तक ब्याज की दर ली जाती है और इससे देश के कृषिकारों, मजदूरों और गरीबों को जो प्रताड़ना मिल रही है, उस का अनुमान आप नहीं लगा सकते । मेरे इलाके में एक सेठ जाते हैं । वह पीने घ्राठ रुपये किसान को देते हैं और दस महीने में दस रुपये वसूल कर लेते हैं, जो कि तीस रुपये सैकड़ा ब्याज पड़ता है । आप देख सकते हैं कि जब देश में ब्याज की इतनी ऊंची दरें चलती हैं, तो गरीबों का कितना नुकसान होता होगा ।

बैंकों के राष्ट्रीयकरण के बारे में वित्त मन्त्री ने तर्क दिया कि उससे हम को केवल ६ करोड़ रुपये का फायदा होगा और १०० करोड़ रुपये हम को प्रतिकर, कम्पेन्सेशन, के रूप में देने पड़ेंगे । मैं वित्त मन्त्री महोदय से यः पूछना चाहता हूँ कि ६ करोड़ रुपये के लाभ का हिसाब उन्होंने किस तरः लगाया है । उनका यः हिसाब गलत है । यदि १०० करोड़ रुपया कम्पेन्सेशन देना है, तो उसको एक ही दिन में देने की कोई जरूरत नहीं है । हमने जमींदारियां जब्त कीं और जमींदारों को उसके बदले चालीस वर्ष के बाण्ड दिये । इसी तरः हम निजी बैंकों के पूंजीपतियों को दस, बीस वर्षीय बहां दे सकते हैं और धीरे धीरे वः रकम चुकई जा सकती है और उस पर उन को थोड़ा सा ब्याज दिया जा सकता है ।

मान लीजिए कि ६ करोड़ के लाभ का हिसाब सही है, तो सब खर्च को जोड़ कर ५०० करोड़ रुपये की पूंजी मारे पास एक दिन में आ जायेगी, जिसको हम देश भर में अच्छे

अच्छे कामों में लगा सकते हैं । हम को कोई भी कम्पेन्सेशन तुरन्त देने की आवश्यकता इसलिए नहीं है कि हम बांड देकर यह काम चला सकते हैं ।

मैं आपसे यः भी निवेदन करना चाहता हूँ कि इस समय बैंक हम से ७ प्रतिशत ब्याज लेते हैं और कहीं कहीं ६ प्रतिशत लेते हैं, अगर वे किसी इण्डस्ट्री को कोई क्रेडिट देते हैं, लेकिन उनको रिजर्व बैंक से रुपया ४ प्रतिशत ब्याज पर मिल जाता है । इसका मतलब यः है कि कम से कम ३ प्रतिशत का लाभ वे बिल्कुल मुफ्त में ले लेते हैं । अगर सरकार बैंकिंग को नेशनलाइज कर देगी, तो यः ३ प्रतिशत सरकार के हाथ में आ जायेगा । अगर ३ प्रतिशत का हिसाब लगाया जाये, तो ६ करोड़ से ज्यादा की रकम होती है ।

दिल्ली में कुछ क्रेडिट कम्पनियां, फिनांसिंग कम्पनियां, खुली हुई हैं । अगर वे दस जार रुपये उधार देती हैं, तो वे प्रतिमाः १२०० रुपये लेती हैं, जिसमें अगर एक रुपया भी चुकाना होता है, तब भी वे १२०० रुपये का ब्याज लेती हैं । इस प्रकार से वह ब्याज पचास रुपये सैकड़ा से भी अधिक पड़ता है । ये फिनांसिंग कम्पनियां हमारे देश की घातक हैं, जो गरीब लोग रोजगार या इंडस्ट्री चलाना चाते हैं, उनके लिए ानिकारक हैं और देश की उन्नति में बाधक हैं । अगर सरकार के पास बैंक होगा, तो उन लोगों से सही और मुनासिब ब्याज लिया जायेगा, रिजर्व बैंक की तरह ७ प्रतिशत से अधिक नहीं लिया जायेगा और इससे देश में समाजवादी समाज की स्थापना होगी । यः राष्ट्र के हित में है कि बैंकों का राष्ट्रीयकरण किया जाये और अगर आज नहीं किया जाये, तो मन्त्रालय यह आश्वासन दे कि हम इस बात पर विचार करेंगे, आंकड़े एकत्र करेंगे कि इसके पक्ष और विपक्ष में क्या क्या बातें हैं, जिनको संसद् के बजट अधिवेशन में रखा जाये और उस समय बैंकों का राष्ट्रीयकरण किया जाये । लाइफ इश्योरेंस के राष्ट्रीयकरण से में लाभ हुआ है । आपने खुद

[श्री म० ला० द्विवेदी]

प्रमाणित करके बताया है कि मैं लाभ हुआ है। अब कोई वजह नहीं है कि जनरल इश्योरेंस और बैंकिंग का अगर राष्ट्रीयकरण हो जाएगा तो देश को लाभ नहीं होगा।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ, वृत्त समय जो आपने मुझे दिया है और मैं माननीय मन्त्री जी से प्रार्थना करता हूँ कि वह इस मामले पर ठंडे दिल से विचार करें और इस प्रस्ताव का हृदय से सार्थक करता हूँ।

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Mr. Deputy-Speaker, Sir, I think we have come to the close of the day

and if you permit me, I will reply on the next day.

Mr. Deputy-Speaker: He can just begin and then continue on the next day.

Shri B. R. Bhagat: That I have done.

Mr. Deputy-Speaker: Then, the House stands adjourned till 11 A.M. on Monday.

17.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the August 26, 1963/Bhadra 4, 1885 (Saka).